

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI. O.A. No. 193/2024**

IN THE MATTER OF: -

Chandan Singh & Ors.

..... Applicant

Versus

State of Himachal Pradesh & Ors.

..... Respondent

**STATUS REPORT OF THE JOINT COMMITTEE IN O.A. NO. 193/2024 TITLED AS
CHANDAN SINGH & ORS. V/S STATE OF H.P. & ORS.**

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Filed by:

Joint Committee constituted by
Hon'ble NGT vide order dated 29.04.2024

Place: Paonta Sahib, Sirmour, H.P.
Dated: 03.09.2024



Regional Officer,
Regional PCB Paonta Sahib, H.P. State Pollution Control Board,
Paonta Sahib, Distt. Sirmour H.P.

Status Report in Compliance to order dated 09.07.2024 & 14.08.2024 passed by Hon'ble National Green Tribunal in OA No. 193 of 2024 titled Chandan Singh & Ors Vs State of Himachal Pradesh & Ors.

I. BACKGROUND

The Hon'ble NGT has registered the OA No. 193/2024 with reference to complaint made by Sh. Chandan Singh, R/o Village Kuner, P.O. Kanti Mashwa. Tehsil Kamrau, District Sirmaur, Himachal Pradesh. That complaint alleges damages caused due to unscientific mining by M/s Giri Lime and Chemical, Village Chowki Mirgwal, P.O. Kanti Mashwa, Tehsil Kamrau, District Sirmaur, H.P., damages caused to drinking water resources due to mining, damages to community structures such as temple, road, pipelines and agricultural lands. Hon'ble NGT vide order dated 29-04-2024 has passed following directions: -

".....4. In view of the averments made in the application, we consider it appropriate that a Joint Committee be constituted to verify the factual position and take appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of Himachal Pradesh Pollution Control Board and District Magistrate, Sirmaur, Himachal Pradesh and direct the same to undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and take appropriate remedial action by following due course of law. The Himachal Pradesh State Pollution Control Board will be the nodal agency for coordination and compliance.

5. Factual and Action taken Report by the Joint Committee be filed by email at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR supported PDF and not in the form of Image PDF at least one week before the date hereby fixed.

6. In case of non-compliance exemplary costs may be imposed on members of the Joint Committee and also on the nodal agency.

7. List for further consideration on 09.07.2024. ..."

The Joint Committee Submitted its Action Taken Report to Hon'ble NGT (**Annexure-1**) and Hon'ble court vide order dated 09.07.2024 (**Annexure-2**) passed following directions:

"...4. However, perusal of report shows that there is nothing stated as to whether the conditions of consent and environmental clearance are being complied with by proponent and when several violations have been noticed whether any action punitive, prohibitory and remedial was taken by HPPCB or not against the violator. The report is

incomplete and does not give correct picture of entire facts and relevant documents are not appended to report.....”

“....8. In the meantime, the Joint Committee may also file an additional report placing relevant facts before the Court in the light of above observations...”

II. Compliance of Hon’ble NGT Orders

In compliance to the orders of the Hon’ble national Green Tribunal a meeting was conducted under the chairmanship of The Deputy Commissioner, Sirmaur (member of Joint Committee) on 19.07.2024 and following decisions were taken in the meeting:

- i. The Mining Officer Nahan shall also submit detailed report with respect to mining activities carried out at the mine as per approved mining plan, terms and conditions and compliances thereof.
- ii. The Joint Committee shall co-opt official from Department of Environment, Science & Technology, Govt. of H.P. for verification of compliance of Environmental Clearance conditions.

The Minutes of the said Meeting are attached as **Annexure-3**.

Accordingly, the Mining Officer, District Sirmaur at Nahan has submitted a detailed status report of lime stone mine of M/s Giri Lime and Chemical vide letter no. Udyog (Bhu) SMR-Arun Grover-33/85-726, dated 31.07.2024 (**Annexure-4**). According to Mining Department’s report, it is summarized that mining lease is valid up to 18.05.2026 and necessary clearances to undertake mining activities in the lease area have been obtained. No major violation has been found during operation of the mining lease in the inspections conducted in the recent past. The mining operations in the mining lease area are continuously inspected by Indian Bureau of Mines and Directorate General of Mines and Safety department. In respect of Major Mineral, Indian Bureau of Mines is nodal agency to ensure preparation of mining plan, its approval and implementations thereof under various provisions of Mineral Conservation and Development Rules, 1988 (MCDR) 1988 to ensure scientific and systematic mining as per mining plan. Further,

the provisions of Mine Safety are being watched and regulated by Directorate General of Mines and Safety department. The role of the State in case of major mineral is just to ensure timely charging of royalty as well as to see whether mining activities are carried out within lease area or not. The mining lease area has also been inspected by High Power Monitoring Committee and no major violations have been observed in the said mining lease area in past currency of mining operations.

Status of lime stone mine of M/s Giri Lime & Chemical.: -

The status of lime stone mine along with consent status is mentioned below in Table no. 1:

Table No. 1: Updated Status of lime stone mine of M/s Giri Lime and Chemical

Sr. No.	Name and Address of Limestone Mine	Capacity	Mining Area	Consent Status	Status of Environmental Clearance	Operation Status
1.	M/s Giri Lime and Chemical., Village Chowki Mirgwal, P.O Kanti Mashwa, Tehsil Kamrau, Distt. Sirmaur, H.P.	20,000 M.T/year	4.6 Ha	Valid up to 31.03.2026 (Annexure-5)	Environmental Clearance granted by HPSEIAA, GoH.P. vide letter no. F. No. HPSEIAA/2015/399/M/s Giri Lime and Chemicals/-1014, dated 23.05.2016 and extension of EC granted vide letter no. F. No. HPSEIAA2015/399/ M/s. Giri Lime and Chemicals/ 2023-1527-34, dated 24.06.2023 which is valid up to 5 years or till the period of validity of GoHP approved Mining Plan which ever earlier. (Annexure-6)	Non-Operational

Compliance of Consent and Environment Clearance (EC) Conditions: -

The unit has submitted six monthly compliance report of Environment Clearance conditions which is enclosed herewith as **Annexure-7**.

The point wise Compliance of Environment Clearance Conditions is tabulated below in Table no. 2:

Table no. 2- Compliance report of Environment Clearance (EC) Conditions

PART A – Specific Conditions			
Sr. No. (as per EC)	Compliance Required	Reply by Project Proponent in 06 Monthly EC Compliance Report	Verification of EC Conditions
1.	Stone and Bajri is not allowed to be sold to crushers not having consent to establish and operate and also not complying with the condition stipulated by State Pollution Control Board.	<i>Consent to establish and consent to operate copy attached as Annexure V.</i>	The unit is a lime stone mine and no stone or bajri is sold by the unit. The Final product is mined limestone.
2.	The Project Proponent shall obtain Consent to Operate from the State Pollution Control Board, Himachal Pradesh and effectively implement all the conditions stipulated therein.	<i>Renewal of Consent to Operate under Water Act, 1974 & Air Act,1981 has been obtained from Himachal Pradesh State Pollution Control Board vide consent No. CTO/BOTH/RENEW/RO/2024/118 10249 which is valid up to 31.03.2026;</i>	The Project Proponent has obtained Renewal of Consent to Operate on dated 13.08.2024 which is valid up to 31.03.2026. (Annexure-5)
3.	Environment clearance is subject to final order of the Hon'ble Supreme Court of India in the matter of Goa Foundation vs Union of India in Writ petition (Civil) No	<i>Noted; Mining is carried out only as per the conditions mentioned in the Environment clearance</i>	The unit is carrying out mining after obtaining necessary approvals and extension of EC has been granted by State Level

	460 of 2004, as may be applicable to this project.		Environment Impact Assessment Authority vide letter no. F. No. HPSEIAA2015/399/M/s Giri Lime and Chemicals/2023-1527-34, dated 24.06.2023. (Annexure-6)
4.	Annual replenishment report certified by an authorized agency shall be submitted. In case the replenishment is low, the mining activity/production levels shall accordingly be decreased/ stopped.	<i>As per approved mining plan, this is limestone extraction project from hill slope, reserves prescribed in the approved mining plan will be stopped accordingly.</i>	The project is not River Bed mining and a case of hill slope open cast mining, hence no requirement of Annual Replenishment Report.
5.	Effective safeguard measures shall be taken to control particulate matter level so as to ensure that these are within permissible limit.	<i>Water sprinkling also carried out regularly to suppress the generated dust particles. Affidavit for the water sprinkling attached as Annexure attached as Annexure VI</i>	The Project Proponent is carrying out water sprinkling at the site during operations provision of water storage tank has been made.
6.	Regular monitoring of ambient air quality shall be carried out and records maintained. The results of monitoring shall be submitted to MoEF &CC and its Regional office and CPCB, SPCB, regularly.	<i>Regular monitoring is being carried out and results are also being submitted to MOEF&CC and its Regional Office. Monitoring report attached as Annexure VII.</i>	Monitoring is carried out by Project Proponent through third party NABL accredited lab and by the State Pollution Control Board also. Monitoring Reports are attached as Annexure - 8
7.	Effective safeguard measures, such as regular water sprinkling shall be	<i>It is ensured that the Water sprinkling is being carry out regularly to suppress the generated</i>	Water sprinkling measure is taken through water

	<p>carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.</p>	<p><i>dust particles.</i></p>	<p>outsourced from tankers and rain water harvesting tank.</p>
8.	<p>The project proponent shall undertake adequate safeguard measures during extraction of material and ensure that due to this activity the hydro- geological regime of surrounding area shall not be affected. Regular monitoring of ground water level and quality shall be carried out around the mine lease area by establishing a network of existing wells and installing new piezometers during the mining operation. The periodic monitoring (at least four times in a year- pre-monsoon (April- May), monsoon (August), post-monsoon (November) and</p>	<p><i>Complied; Mining activity has been carried out as per Himachal Mineral Concession Rules and also as per the conditions stipulated in the Environmental Clearance.</i></p>	<p>The monitoring of scientific mining operations is done by the Indian Bureau of Mines and Mining Department Govt. of HP.</p>

	<p>winter (January); once in each season) shall be carried out in consultation with the State Ground Water Board/Central Ground Water Authority and the data thus collected may be sent regularly to the MoEF&CC and its Regional office Dehradun, the Central Ground Water Authority and the Regional Director, Central Ground Water Board. If any stage, it is observed that the groundwater table is getting depleted due to the mining activity, necessary corrective measures shall be carried out.</p>		
9.	<p>The project proponent shall obtain necessary prior permission from the competent authority for drawl of requisite quantity of water for the project.</p>	<p><i>Water demand for dust suppression and drinking purpose is fulfilled from natural spring. Affidavit attached as Annexure VIII.</i></p>	<p>Water demand for dust suppression and drinking purpose is fulfilled from natural spring transported through tankers and rain water harvesting tank also.</p>
10.	<p>Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles</p>	<p><i>Pollution checks certified vehicles only used for the transportation purpose. Pollution certificates of vehicles attached as Annexure IX.</i></p>	<p>The Project Proponent has submitted Pollution Under Control certificates of attached Vehicles. Copy attached as Annexure-9</p>

	used for transportation.		
11.	Vehicular emission shall be kept under control and regularly monitored. The mineral transportation shall be carried out through the covered trucks only vehicles carrying the mineral shall not be overloaded.	<i>Noted; Transportation of Minerals also carried out through the covered trucks only. Maintenance of vehicles also carry out on regular basis. Pollution checks certified vehicles only used for the transportation purpose. Pollution certificates of vehicles attached as Annexure IX.</i>	The Project Proponent is complying with the imposed EC condition.
12.	No drilling and blasting operation shall be carried out.	<i>No drilling and blasting shall be carried out.</i>	No drilling and blasting are carried out. Mining operation is carried out manually.
13.	Mineral handling area shall be provided with the adequate number of high efficiency dust extraction system. Loading and unloading areas including all the transfer points should also have efficient dust control arrangements. These should be properly maintained and operated.	<i>Water sprinkling has been carried out regularly to suppress the generated dust particles at loading and unloading points.</i>	Water sprinkling measures are taken through water outsourced from tankers and rain water harvesting tank.
14.	Periodical medical examination of workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.	<i>Proper Periodical medical checkup also provide to the workers involved in the mining project. Medical certificate of workers along with health insurance policy is attached as Annexure X.</i>	The Project Proponent is carrying out regular medical health check up of workers. Copy of medical certificates are enclosed as Annexure-10
15.	Provision shall be made for the housing of construction	<i>As local workers only involve in the mining activity hence only</i>	The project proponent has provided temporary

	<p>labor within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. the housing may be in the form of temporary structures to be removed after the completion of the project.</p>	<p><i>temporary rest shelters provided to them. For reference photographs attached as Annexure XI.</i></p>	<p>rest shelter for labour with mobile toilets. Photograph enclosed in Annexure-14</p>
16.	<p>The project authority shall implement suitable conservation measures to augment ground water resources in the area in consultation with the Regional Director, Central Ground Water Board.</p>	<p><i>Mining is being carried out as per approved mining plan, it is ensured that mining activity shall not intersect the ground water table. To regularly examine the ground water quality monitoring of ground water is also carried out.</i></p>	<p>The unit is taking precautions to augment ground water resources. 01 Rain water harvesting tank is provided. One <i>bawri</i> near the village has been also restored by the Project Proponent after directions of the Joint Committee. Photograph enclosed in Annexure-14</p>
17.	<p>The project proponent shall undertake all the commitments made consideration of the project while implementing the project</p>	<p><i>It is ensured that the all the commitments made during public hearing has been completed.</i></p>	<p>The Project Proponent has complied with the commitment made during public hearing.</p>

PART B: GENERAL CONDITIONS			
Sr. No.	EC Conditions	Reply by Project Proponent	Compliance
1	No change in mining technology and scope of working should be made without prior approval of the Ministry of Environment, Forest and Climate Changes.	<i>Noted. It is ensured that there will be no change in mining technology and scope of working without prior approval. Mining is being carried out as per approved mining plan only.</i>	The Project proponent has been adhering to the condition imposed.
2	No change in the calendar plan including excavation, quantum of mineral and waste should be made	<i>Noted, it is ensured that there will be no change in the calendar plan including excavation, quantum of mineral sand, gravel, boulders and waste generation, all the mining activity is being carried out as per approved mining plan only.</i>	The Project proponent has been adhering to the condition imposed.
3	Four ambient air quality-monitoring station should be established in the core zone as well as in the buffer zone for RSPM (particulate matter with size less than 10 micron i.e., PM10) and NOx monitoring. Location of the station should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation	<i>Noted. Monitoring report attached as Annexure VII.</i>	Monitoring is carried out by Project Proponent and ambient air quality is within prescribed standards. Monitoring reports attached in Annexure-8
4	Data on ambient air quality should be regularly submitted to the Ministry of	<i>Noted Ambient air quality report is being submitted to Ministry of</i>	The Project Proponent is complying with this EC condition and is

	<p>Environment and Forests and its Regional Office located at Dehradun and the State Pollution Control Board/ Central Pollution Control Board once in six months, provisions contained in notification no. B-29016/20/90/PCI-I dated 18.11.2009 should be allowed for monitoring.</p>	<p><i>Environment and Forests and its Regional Office located at Dehradun and the State Pollution Control Board/ Central Pollution Control Board once in six months Monitoring report attached as Annexure VII.</i></p>	<p>submitting the 06 monthly Environmental Compliance report regularly. (Annexure-7)</p>
5	<p>Fugitive dust emission from all the sources should be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.</p>	<p><i>Agreed, Water spraying is being carried out on the haul roads, and also at the loading and unloading transfer points. Photographs attached as Annexure VI.</i></p>	<p>The EC condition is compiled by the Project Proponent as sprinkling measures are provided.</p>
6	<p>Personal working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.</p>	<p><i>Agreed, Proper protective personal devices is provided to the workers for their health and safety.</i></p>	<p>PPE Kits are provided to the workers by Project Proponent.</p>
7	<p>Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.</p>	<p><i>Periodical health check-up of workers also carried out. Medical certificate of workers is attached as Annexure VII.</i></p>	<p>The Project Proponent is complying with this EC condition as verified by submission made by them. Copy of medical certificates of workers attached in Annexure-10.</p>

8	<p>A separate environmental management cell with qualified personnel should be setup under the control of a senior executive, who will report directly to the Head of the Organization.</p>	<p><i>All the mining activity has been carried out in the supervision of Mine Incharge only.</i></p> <p><i>List of Environment management cell attached as Annexure XII.</i></p>	<p>The Project Proponent is complying with this EC condition.</p>
9	<p>The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the MoEF&CC and its Regional Office located at Dehradun</p>	<p><i>Noted, expenditure made on corporate environment responsibility and for environment management plan details mentioned above.</i></p>	<p>The Project Proponent is complying with this EC condition as per submission made by them.</p>
10	<p>The project authorities should inform to the Regional Office located at Dehradun regarding date of financial closure and final approval of the project by the concerned authorities and the date of start of land development work.</p>	<p><i>Noted</i></p>	<p>The Project Proponent agrees to this EC condition as per information provided by them.</p>
11	<p>The Regional Office of this Ministry located at Dehradun shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data/</p>	<p><i>Noted</i></p>	<p>The Project Proponent has been submitting periodical six monthly compliance report of EC conditions to the concerned authority.</p>

	information/ monitoring reports		
12	<p>The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the MoEF&CC, its Regional Office Dehradun, the respective Zonal Office of Central Pollution Control Board the State Pollution Control Board. The proponent shall upload the status of compliance of the environmental clearance conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of the Ministry of Environment and Forests, Dehradun, the respective Zonal Office of Central Pollution Control Board and the State Pollution Control Board.</p>	Complying	<p>The Project Proponent is complying with this EC condition. (Annexure-7)</p>
13	<p>A copy of the clearance letter shall be sent by the proponent to concerned</p>	<p>Agreed and complied; copy of clearance letter has already sent to the concerned panchayat etc.</p>	<p>The condition has already been complied by the Project</p>

	<p>Panchayat, Zila Parisad/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/representations, if any were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.</p>		Proponent.
14	<p>The State Pollution Control Board should display a copy of the clearance letter at the Regional office, District Industry Centre and the Collector's office/Tehsildar's office for 30 days.</p>	<i>Complied</i>	The condition has been already been complied by the State Board.
15	<p>The environmental statement for each financial year ending 31st march in form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to regional office of the</p>	<i>Noted and submitted as per the schedule.</i>	<p>Project Proponent has complied with the condition. Copy of Form-V for FY 2022-23 is attached as Annexure-11</p>

	Ministry of Environment and Forest, Chandigarh by e-mail.		
16	Project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at website of the Ministry of Environment and Forests at http://envfor.nic.in and a copy of the same should be forwarded to the Regional office of this Ministry located at Dehradun.	<i>Complied</i>	The condition has been already been complied by the Project Proponent during establishment stage.
PART-C - SPECIFIC CONDITIONS			
1	“Consent to Establish” shall be obtained from H.P State Pollution Control Board under water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act 1981.	<i>Consent to establish and consent to operate copy attached as Annexure V.</i>	The condition has been already complied by the Project Proponent during establishment stage.

2	<p>Disposal of muck including excavated material, if any during construction phase should not create any adverse effects on the neighboring communities and be disposal of taking the necessary precautions for general safety and health aspects of public, only in approved sites with the approval of competent authority. The topsoil excavated during working activities should be stores for use in plantation/landscape development within the project site. Green belt of the adequate width and density preferably with local species along the periphery of the plot shall</p>	<p><i>Silt/clay is generated as a waste, which is use for plantation and also for leveling purpose of exhausted benches, and stored in the waste dump yard.</i></p>	<p>The project proponent has provided dump yard with retaining structures to dispose silt/soil from mining activity.</p>
3	<p>Ambient noise levels should conform to residential standards both during day and night. Only limited necessary construction should be done during night time. Fortnightly monitoring of ambient air quality (SPM, S02, and NOx) and equivalent noise levels should be ensured during construction phase should</p>	<p><i>Ambient noise report for both day and night is being done and report attached as Annexure VII</i></p>	<p>The project proponent has submitted Noise report and result is under prescribed limit. (Annexure-8)</p>

	be closely monitored during construction phase so as to conform to the stipulated standards fixed by the competent authority.		
4	Diesel generator sets during construction phase should have acoustic enclosures and should conform to Environment (Protection) Act, 1986 and Rules framed there under for air and noise emission standards. Low sulphur diesel type should be used. The diesel required for operating DG sets shall be stored in underground tanks and if required, clearance from Chief Controller of Explosives shall be taken.	<i>Not Applicable as mining is carried out in day time only.</i>	No DG set is installed at the site.
5	Provisions shall be made for the housing of labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets safe drinking water, first aid and medical health care, crèche etc.	<i>Complied; temporary rest shelters, toilets facility, drinking water facility and first aid facility has been provided to the workers involved in the activity. Photographs of rest shelter attached as Annexure XI</i>	The project proponent has provided temporary rest shelter for labour with mobile toilets. Photograph enclosed in Annexure-14
6	Sprinkling of water etc. be used for air pollution control during construction phase so as to avoid disturbances to the surroundings.	<i>Regularly water sprinkling is being carried out to suppress the generated dust. Photographs attached as Annexure VI.</i>	The Project Proponent is complying with this EC condition.
7	The SEIAA reserves the right	<i>Noted</i>	The condition is agreed

	to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provisions of the Environment (Protection) Act,1986, to ensure effective implementation of the suggested safe guards and measures in a time bound and satisfactory manner.		by Project Proponent.
8	All other statutory clearance shall be obtained, as applicable by the project proponents.	<i>Noted and complied</i>	The condition is compiled by Project Proponent.
9	The project proponents may seek extension of validity period of Environmental Clearance after the expiry of validity period of the EC as per provisions contained in EIA notification, 2006 and subsequent amendment there under.	<i>Noted</i>	Extension of EC has been obtained by Project Proponent granted by State Level Environment Impact Assessment Authority vide letter no. F. No. HPSEIAA2015/399/M/s Giri Lime and Chemicals/2023-1527-34, dated 24.06.2023. Copy of Extension of EC attached in Annexure-6
10	The Environment Clearance shall be subject to the condition that the Project Proponent shall obtain prior grant order/renewal of	<i>Noted and complied</i>	The renewal of mining lease has been obtained by Project Proponent. Copy of mining lease is attached

	mining lease from the competent authority.		as Annexure-12
11	The project proponent shall provide scholarship to needy and deserving student and also provide furniture to school under proposed CER activities	<i>Complied. Affidavit attached as Annexure II.</i>	The Project Proponent has complied with this EC condition. Copy of certificate enclosed in Annexure-13
12	The project proponent shall submit component wise time frame for implementation of EMP & CSR as proposed along with costs, within one month of the issuance of EC letter. The EMP and CSR implementation shall be linked in accordance with the obtaining consent to operate issued by HPSPCB.	<i>Noted</i>	Conditions of EMP are being complied with.

The compliance report of Consent and EC conditions has been verified by the State Board and the unit is largely adhering to the stipulated conditions.

Drone Monitoring of Lime Stone Mine of M/s Giri Lime and Chemicals:

The site was again inspected by the HPSPCB, however the entire mining area was not accessible due to tough terrain and monsoon rains, the drone monitoring of the site was carried out with the lessee of M/s Giri Lime & Chemicals. The photographs of drone monitoring are attached in **Annexure-14**.

III. Conclusion

The Joint Committee has verified compliance of Consent conditions and Environment Clearance conditions and Project Proponent is largely complying with environmental norms. The remedial action has been taken and lessee of lime stone mine M/s Giri Lime and Chemical has complied with the directions issued by the Joint Committee. It is pertinent to mention here that most of the rocks/debris fell due to unprecedented heavy rainfall in the last monsoon season. There is no damage to the agricultural land, temple and one drinking water source has been restored by mine owner. Any further directions from the Hon'ble court shall be complied with.

The report of Joint Committee is submitted before Hon'ble NGT for consideration please.



**The Regional Officer, HPSPCB,
District Sirmaur at Paonta Sahib,
H.P.**



**Additional District Magistrate,
District Sirmaur at Nahan,
H.P.**

Action Taken Report in Compliance to order dated 29-04-2024 passed by Hon'ble National Green Tribunal in OA No. 193 of 2024 titled Chandan Singh & Ors Vs State of Himachal Pradesh & Ors.

I. PREFACE

The Hon'ble NGT has registered the OA No. 193/2024 with reference to complaint made by Sh. Chandan Singh, R/o Village Kuner, P.O. Kanti Mashwa. Tehsil Kamrau, District Sirmaur, Himachal Pradesh. That complaint alleges damages caused due to unscientific mining by M/s Giri Lime and Chemical Pvt. Ltd., Village Chowki Mirgwal, P.O. Kanti Mashwa, Tehsil Kamrau, District Sirmaur, H.P., damages caused to drinking water resources due to mining, damages to community structures such as temple, road, pipelines and agricultural lands. Hon'ble NGT vide order dated 29-04-2024 has passed following directions: -

“.....4. In view of the averments made in the application, we consider it appropriate that a Joint Committee be constituted to verify the factual position and take appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of Himachal Pradesh Pollution Control Board and District Magistrate, Sirmaur, Himachal Pradesh and direct the same to undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and take appropriate remedial action by following due course of law. The Himachal Pradesh State Pollution Control Board will be the nodal agency for coordination and compliance.

5. Factual and Action taken Report by the Joint Committee be filed by email at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR supported PDF and not in the form of Image PDF at least one week before the date hereby fixed.

6. In case of non-compliance exemplary costs may be imposed on members of the Joint Committee and also on the nodal agency.

7. List for further consideration on 09.07.2024. ...”

In compliance to Hon'ble NGT order dated 29.04.2024, the Member Secretary, HPSPCB, Shimla nominated Regional Officer, HPSPCB Paonta Sahib as the nodal officer for compliance of the aforementioned order vide letter no. HPPCB/LB/OA No. 193/2024, dated 14.05.2024. The Additional District Magistrate as representative of District Magistrate Sirmaur fixed the date of Joint Inspection on 11.06.2024 at 10:00 AM. The Mining Office, District Sirmaur (associated as member of the joint committee), complainant Sh. Chandan Singh and lessee/owner of M/s Giri Lime and Chemical Pvt. Ltd. were intimated regarding joint inspection vide HPSPCB Paonta Sahib letter no. PCB/RO Paonta/O.A. No. 193 of 2024/2024-711-15, dated 10.06.2024. The copies of letters are annexed herewith as **Annexure-1** and **Annexure-2**, respectively.

2.0 INSPECTION BY JOINT COMMITTEE ON 11.06.2024

The Joint Committee assembled at the mining site in Vill Chowki Mirgwal, Tehsil Kamrau, Distt. Sirmaur H.P. on 11.06.2024 at 11:00 AM (**Photograph no. 1**). The Sub Divisional Magistrate, Kaffota was also associated during the inspection by the Joint committee. The copy of attendance sheet is annexed herewith as **Annexure-3**.

Sr. No.	Name of Officer/Designation	Department
1.	Sh. Laiq Ram Verma, Additional District Magistrate as representative of District Magistrate, Sirmaur	District Administration, GoH.P.
2.	Sh. Rajesh Verma, Sub-Divisional Magistrate Kaffota, District Sirmaur	District Administration, GoH.P.
3.	Sh. Atul Parmar, Regional Officer	Himachal Pradesh State Pollution Control Board, Regional Office Sirmaur at Paonta Sahib.
4.	Sh. Kulbhushan Sharma, Mining Officer	Department of Industries (Mining Department), State of Himachal Pradesh

The map of area under consideration is shown as below in Figure no. 1:



Figure no. 1- Google Map Image of lime stone mine site and Village Kuner (complainant's village)

The details of mine involved in the matter i.e. M/s Giri Lime and Chemical Pvt. Ltd., Village Chowki Mirgwal, P.O Kanti Mashwa, Tehsil Kamrau, Distt. Sirmaur, H.P. is given in **Table No. 1.**

Table No. 1: Status of lime stone mine of M/s Giri Lime and Chemical Pvt. Ltd.

Sr. No.	Name and Address of Limestone Mine	Capacity	Mining Area	Consent Status	Status of Environmental Clearance	Operation Status
1.	M/s Giri Lime and Chemical Pvt. Ltd., Village Chowki Mirgwal, P.O Kanti Mashwa, Tehsil Kamrau, Distt. Sirmaur, H.P.	20,000 M.T/year	4.6 Ha	Valid up to 31.03.2024 (Applied for Renewal of Consent to Operate and same is under process)	Environmental Clearance granted by HPSEIAA, GoH.P. vide letter no. F. No. HPSEIAA/2015/399/M/s Giri Lime and Chemicals/-1014, dated 23.05.2016 and extension of EC granted vide letter no. F. No. HPSEIAA2015/399/M/s. Giri Lime and Chemicals/ 2023-1527-34, dated 24.06.2023 which is valid up to 5 years or till the period of validity of GoHP approved Mining Plan which ever earlier.	Operational

2.1. OBSERVATIONS AND DIRECTIONS MADE BY JOINT COMMITTEE:

1. It was observed during the inspection that the retaining structures erected towards the downhill side on the Kuner Basti are not sufficient (**Photograph no. 3**). The lessee was directed to immediately install at least 3 proper wire crate retaining structures at an interval of 20m to arrest any debris flow in the nallah.
2. The lessee was directed to erect a retaining structure toward the lower end of the mining area and also remove the debris in a proper manner to avoid any spillage toward the nallah.

3. Lessee was also directed to restore the village road and remove the debris from the village road within 15 days.
4. Lessee was directed to raise the green belt this monsoon season and also directed to raise few fast-growing shrubs in the nallah for further stabilization of the debris.
5. The lessee was also directed to restore the *bawri* (a drinking water source) nearby the village of complainant.
6. No damage to agricultural land and temple structure nearby village was observed. **(Photograph no. 4)**

2.1.2. INSPECTION PHOTOGRAPHS (11.06.2024):



3.0 COMPLIANCES MADE BY THE LESSEE OF M/S GIRI LIME AND CHEMICAL PVT. LTD.:-

The lessee was also intimated vide HPSPCB Paonta Sahib letter no. PCB/RO Paonta/O.A. No. 193 of 2024/2024-739, dated 14.06.2024 to submit point wise reply with respect to allegations made by the complainant. Copy of letter is annexed as **Annexure-4**. The unit has submitted reply to the allegations made against them. Copy of reply is enclosed as **Annexure-5**.

3.1. Action Taken/Compliance of Directions of the Joint Committee:

1. The lessee has erected new wire crate retaining structures and also increased the width and height i.e. 4*4 ft of existing retaining structures. (**Photograph no. 5,6,7&8**)
2. The lessee has erect a retaining structure toward the lower end of the mining area and has removed the debris. (**Photograph 9**)
3. The lessee has restored *bawri* nearby the village and rejuvenated a defunct water source. (**Photograph 10**)
4. Lessee has agreed to raise the green belt this monsoon season and also directed to raise few fast-growing shrubs in the nallah for further stabilization of the debris.

3.2. Photographs:



Photograph No. 5



Photograph No. 6



Photograph No. 7



Photograph No. 8



Photograph No. 9




Photograph No. 10

4.0. CONCLUSION

The lessee of lime stone mine M/s Giri Lime and Chemical Pvt. Ltd. has complied with the directions issued by the Joint Committee. It is pertinent to mention here that most of the rocks/debris fell due to unprecedented heavy rainfall in the last monsoon. There is no damage to the agricultural land, temple and one drinking water source has been restored by mine owner. Any further directions from the Hon'ble court shall be complied with.

The Action Taken Report is submitted before Hon'ble NGT for consideration please.

The Regional Officer,
HPSPCB, District Sirmaur
at Paonta Sahib, H.P.


Addl. District Magistrate,
District Sirmaur, H.P.

Item No.11

Corrected order dated 11.07.2024

Court No. 2

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 193/2024

Chandan Singh and Ors

Applicant

Versus

State of H.P

Respondent

Date of hearing: 09.07.2024

**CORAM: HON'BLE MR. JUSTICE SUDHIR AGARWAL JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: None

Respondent: Mr. Vaibhav Srivastav, Advocate for HPPCB with Mr. Atul Parmar,
RO Paonta Sahib (through VC)
Mr. Sumit Khimta, DC Sirmaur (through VC)**ORDER**

1. This original application was entertained in exercise of *suo-moto* jurisdiction under Sections 14 and 15 of National Green Tribunal Act, 2010 (hereinafter referred to as '**NGT Act, 2010**') on the basis of a letter petition dated 31.07.2023 sent by villagers led by Chandan Singh R/o Village Kuner, P.O Kaati Mashwa, Tehsil Kamrau, District, Sirmaur, Himachal Pradesh complaining that M/s Giri Limes and Chemicals is a mining unit carrying on lime stone mining in village in an illegal manner causing huge damage to environment. It is dumping construction and demolition waste, has damaged various structures, obstructed water streams, springs, pathways and also agricultural crop including, flora and fauna.

2. Cognizance was taken by Tribunal *suo-moto* on 29.04.2024 and after being satisfied that a substantial question relating to environment has arisen out of implementation of enactments specified under Schedule I of NGT Act, 2010, Tribunal constituted a joint committee comprising representatives of Himachal Pradesh Pollution Control Board (hereinafter referred to as '**HPPCB**') and District Magistrate, Sirmaur, Himachal Pradesh so as to submit a factual report.

3. Pursuant to order dated 29.04.2024, Joint Committee has submitted report giving status of mining proponent, observations and directions, as under:

*"The details of mine involved in the matter i.e. M/s Giri Lime and Chemical Pvt. Ltd., Village Chowki Mirgwal, P.O Kanti Mashwa, Tehsil Kamrau, Distt. Sirmaur, H.P. is given in **Table No. 1.**"*

Table No. 1: Status of lime stone mine of M/s Giri Lime and Chemical Pvt. Ltd.

Sr. No.	Name and Address of Limestone Mine	Capacity	Mining Area	Consent Status	Status of Environmental Clearance	Operation Status
1.	M/s Giri Lime and Chemical Pvt. Ltd., Village Chowki Mirgwal, P.O Kanti Mashwa, Tehsil Kamrau, Distt. Sirmaur, H.P.	20,000 M.T/year	4.6 Ha	Valid up to 31.03.2024 (Applied for Renewal of Consent to Operate and same is under process)	Environmental Clearance granted by HPSEIAA, GoH.P. vide letter no. F. No. HPSEIAA/2015/399/M/s Giri Lime and Chemicals/-1014, dated 23.05.2016 and extension of EC granted vide letter no. F. No. HPSEIAA2015/399/M/s. Giri Lime and Chemicals/ 2023-1527-34, dated 24.06.2023 which is valid up to 5 years or till the period of validity of GoHP approved Mining Plan which ever earlier.	Operational

2.1. OBSERVATIONS AND DIRECTIONS MADE BY JOINT COMMITTEE:

1. It was observed during the inspection that the retaining structures erected towards the downhill side on the Kuner Basti are not sufficient (Photograph no. 3). The lessee was directed to immediately install at least 3 proper wire crate retaining structures at an interval of 20m to arrest any debris flow in the nallah.

2. The lessee was directed to erect a retaining structure toward the lower end of the mining area and also remove the debris in a proper manner to avoid any spillage toward the nallah.

3. Lessee was also directed to restore the village road and remove the debris from the village road within 15 days.

4. Lessee was directed to raise the green belt this monsoon season and also directed to raise few fast-growing shrubs in the nallah for further stabilization of the debris.

5. The lessee was also directed to restore the bawri (a drinking water source) nearby the village of complainant.

6. No damage to agricultural land and temple structure nearby village was observed. (Photograph no. 4).

3.0 COMPLIANCES MADE BY THE LESSEE OF M/S GIRI LIME AND CHEMICAL PVT. LTD.:-

The lessee was also intimated vide HPSPCB Paonta Sahib letter no. PCB/RO Paonta/O.A. No. 193 of 2024/2024-739, dated 14.06.2024 to submit point wise reply with respect to allegations made by the complainant. Copy of letter is annexed as **Annexure-4**. The unit has submitted reply to the allegations made against them. Copy of reply is enclosed as **Annexure-5**.

3.1. Action Taken/Compliance of Directions of the Joint Committee:

1. The lessee has erected new wire crate retaining structures and also increased the width and height i.e. 4*4 ft of existing retaining structures. (**Photograph no. 5,6,7&8**)

2. The lessee has erect a retaining structure toward the lower end of the mining area and has removed the debris. (**Photograph 9**)

3. The lessee has restored bawri nearby the village and rejuvenated a defunct water source. (**Photograph 10**)

4. Lessee has agreed to raise the green belt this monsoon season and also directed to raise few fast-growing shrubs in the nallah for further stabilization of the debris.

4.0. CONCLUSION

The lessee of lime stone mine M/s Giri Lime and Chemical Pvt. Ltd. has complied with the directions issued by the Joint Committee. It is pertinent to mention here that most of the rocks/debris fell due to unprecedented heavy rainfall in the last monsoon. There is no damage to the agricultural land, temple and one drinking water source has been restored by mine owner. Any further directions from the Hon'ble court shall be complied with."

4. However, perusal of report shows that there is nothing stated as to whether the conditions of consent and environmental clearance are being complied with by proponent and when several violations have been noticed whether any action punitive, prohibitory and remedial was taken by HPPCB or not against the violator. The report is incomplete and does not give correct picture of entire facts and relevant documents are not appended to report.

5. In the circumstances we are satisfied that *prima facie* that there are violations on part of proponent hence we implead following as respondents:

- (1) State of Himachal Pradesh through Secretary, Environment and Forest, State of Himachal Pradesh, Shimla
- (2) HPPCB through its Member Secretary at Him Parivesh, Phase-III, New Shimla-171009, H.P
- (3) District Magistrate, Sirmaur, H.P
- (4) M/s Giri Lime and Chemical Pvt. Ltd, Village Chowki Mirgwal, P.O Kanti Mashwa, Tehsil Kamrau, District Sirmaur, H.P.

6. Registry is directed to issue notices to all the above respondents who may file their responses within one month.

7. List the matter on 14.08.2024.

8. In the meantime, the Joint Committee may also file an additional report placing relevant facts before the Court in the light of above observations.

Sudhir Agarwal, JM

Dr. Afroz Ahmad, EM

July 09, 2024
Original Application No. 193/2024
AB

Minutes of meeting held on 19.07.2024 in DC Office under the Chairmanship of Sh. Sumit Khimta, IAS, Deputy Commissioner, Sirmour in matter of O.A. No. 193/2024 titled Chandan Singh V/s State of H.P.&Ors.

The following officers/official participated in the meeting:


Sr. No.	Name & Designation	
1	Sh. L.R. Verma, Additional District Magistrate, Sirmour	Member
2	Sh. Atul Parmar, Regional Officer, HPSPCB Paonta Sahib	Member
3	Smt. Pooja Negi, Asstt. Mining Inspector, Nahan Mining Department, Sirmour	Member

At the outset, Sh. Atul Parmar, Regional Officer, HPSPCB Paonta Sahib welcomed all officers/official present in the meeting. The Regional Officer, HPSPCB Paonta Sahib apprised the house regarding orders passed by Hon'ble NGT in O.A. No. 193/2024 titled as Chandan Singh V/s State of H.P.& Ors.

Pursuant to discussions held during the meeting, following directions were passed by Deputy Commissioner, Sirmour:

1. The Joint Committee shall submit comprehensive report dealing with environmental compliances made by M/s Giri Lime and Chemicals Pvt. Ltd. lime stone mine and as per the directions given by Hon'ble NGT in the previous hearing.
2. The Mining Officer Nahan shall also submit detailed report with respect to mining activities carried out at the mine as per approved mining plan, terms and conditions and compliances thereof.
3. The Joint Committee shall co-opt official from Department of Environment, Science & Technology, Govt. of H.P. for verification of compliance of Environmental Clearance conditions.

The meeting ended with a vote of thanks to all the members present in the meeting.


Deputy Commissioner,
District Sirmour at Nahan

Endst. No. HPSPCB/RO.A. No 193 of 2024/-

Date:

Copy to the following for information and further necessary action please: -

1. The Director, Department of Environment, Science and Technology, GoH.P. for information and kindly requested to depute an official for compliance verification of EC conditions please.
2. The Member Secretary, HPSPCB Himachal Pradesh for information please.
3. The Additional District Magistrate, District Sirmour at Nahan for information please.
4. The Mining Officer, District Sirmour at Nahan for information please.
5. All committee members


Regional Officer-cum-Environmental Engineer,
H.P. State Pollution Control Board,
Paonta Sahib, Distt. Sirmour H.P.

No.: Udyog(Bhu) SMR-Arun Grover-33/85- 726
Office of the Mining Officer, Nahan
Distt. Sirmour (H.P.)

Annexure-4
117

Dated 31-07-24, Nahan

To
✓ The Regional Officer, PCB
Paonta Sahib, District Sirmour.

Subject: - Regarding NGT OA.No.193/2024 titled as Chandan Singh and Ors
V/s State of H.P. Pending before Hon'ble National Green Tribunal,
New Delhi.,

Sir,

Please refer to Deputy Commissioner District Sirmour office letter No.
DC-Dev-(NGT OA NO.127/24/2024-8960 dated 12.07.24 on the subject cited above.

In this regard, the status report of mining lease area granted in favor of
Giri lime and Chemical, measuring 47-14 Bighas comprising of Kh. No. 520/1 in
Lauja Chowki Mrigwal is enclosed herewith for information and further necessary
action at your end please.

Enclosure: As Above

Yours Faithfully,

Mining Officer, Nahan
Distt. Sirmour (HP).

Endst. No.:- As above _____ Dated _____ .

Copy to :-

The Worthy Deputy Commissioner District Sirmour for information please.

Mining Officer, Nahan
Distt. Sirmour (HP).

FR
R-00
Al pram
3-8-2024



36

118 STATUS REPORT ON THE MINING LEASE GRANTED IN THE NAME AND STYLE OF M/S GIRI LIME AND CHEMICAL, VILLAGE CHOWKI MRIGWAL TEHSIL KAMRAU, DISTRICT SIRMOUR.

It is submitted that a mining lease over an area comprising of Khasra No. 520/1 measuring to 47-14 Bighas in Mauja Chowki Mrigwal, Teh. Paonta Sahib was granted in favour of Sh. Arun Grover for a period of 10 years w.e.f. 19-5-1986 to 18-5-1996. Thereafter on 9-7-1992 this mining lease was transferred in favour of M/S Giri lime and Chemicals for remaining period and the period of mining lease was extended for 20 years w.e.f. 19-5-1986 to 18-5-2006. The period of said mining lease was again renewed w.e.f. 19.05.2006 to 18.05.2026 for a term of 20 years.

It is further submitted that above mining lease has obtained all necessary clearances to undertake mining activities in the leased-out area.

It is worth submitted here that the mining lease is being operated by lease holders strictly as per the guideline of approved mining plan and environment clearance. No major violation has been found during operation of the mining lease in the inspections conducted in the recent past.

It is also stated that above mining operations in the mining lease area is continuously being inspected by Indian Bureau of Mines and Directorate General of Mines and Safety department. It is worth to submit here that the above mining Lease is for extraction of Lime Stone which is being a major mineral, its concession is granted as per in MCR-1960 and its mining operation is being regulated under Mines and Mineral (Development and Regulation) Act, 1957 by IBM. In respect of major mineral Indian Bureau of Mines is main nodal agency to ensure preparation of mining plan, its approval and implementation thereof under various rules of MCDR 1988 to ensure scientific and systematic mining as per mining plan. Further the provisions of Mine Safety are being watched and regulated by Directorate General of Mines and Safety department.

Whereas the role of state in case of major mineral is just to ensure timely charging of royalty as well as to see whether mining activities is carried out within lease area or not. Hence, in case of any violation, as per act it is the IBM who take up the matter with state directing to suspend the mining activity else or not. Besides, it is further submitted that as above mining Lease area also regularly inspected by High Power Monitoring Committee to monitor the mining activities in district Sirmour. It is worth submitted here that no major violation has been observed in the above said mining lease area in the past currency of mining operations.


Distt. Mining Officer,
Distt. Sirmour at Nahan.



H.P.STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III, NEW SHIMLA-171009

HPSPCB No : 74

Date: 13/08/2024

Industry Registration ID: 21304

Application No : 11810249

To,

Giri Lime & Chemical Pvt. Ltd.
Village Choki Mirgwal (Kamraoo) Distt. Sirmour (H.P)KAmraoo

Sirmaur
173029

Subject: Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981.

With reference to your application for obtaining Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit subject to the Terms and Conditions as mentioned in this Consent letter.

1.Particulars of Consent to Operate under the Water Act, 1974 and Air Act, 1981 granted to the industry

Consent No.	CTO/BOTH/RENEW/RO/2024/11810249
Consent valid from:	01/04/2024
Consent valid upto:	31/03/2026
Certificate Type :	RENEW
Previous CTE/CTO No. & Validity :	

2. Particulars of the Industry

Name & Designation of the Applicant	ARUN GROVER, (PROP)
Address of Industrial premises	Giri Lime & Chemical Pvt. Ltd., Village Choki Mirgwal (Kamraoo) Distt. Sirmour (H.P)KAmraoo, ,Sirmaur-173029
Capital Investment of the Industry	3.9 lakhs
Category of Industry	Red
Type of Industry	1035-Mining and ore beneficiation
Scale of the Industry	Micro
Office District	Sirmaur
Capacity	

Raw Materials (Name with quantity per day)

Raw Materials	Quantity	Unit
Lime Stone	1650	M.T./Month

Products (Name with quantity per day)

Name of Products	Unit	Quantity	Intermediate Product	Principal Use
Lime Stone	M.T./Year	20000	NA	Sale

Details of the Effluent Treatment Plant

Type of Effluent	Capacity	Quantity
Septic Tank	2 KLD KLD	1 KLD

Mode of Disposal

Description	Quantity(in KLD)	Method of Treatment	Method of Disposal
Domestic	0.35 KLD	Soak Pit/Septic Tank	Soak Pit/Septic Tank

Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.

Type	No.of Boiler/'Heater /Evaporator/Incinerator/D G Set/Other	Capacity	Type of Boiler/'Heaters/Evaporators/Incinerator/D G Sets/Others	Type of Fuel	Fuel consumption rate in MT/hour or KL/hour or M3 /hour
Others	DG boiler not available	NA	NA	NA	NA

Type of Air Pollution Control Devices installed

Equipment Type	Equipment Name	Date/proposed date of installation	Efficiency(%reduction)	Final concentration of pollution being emitted
Water Sprinkling arrangement for suppression of dust	Others	Mon Jan 29 00:02:00 IST 2024	85%	RSPM= 46.97 microgrammes/m ³

Sources of emissions and type of pollutants

Name and location of the process vessel to which the stack/ vent is attached	Rate of emission in Kg./hr	Concentration of pollution like SO ₂ , NOX, H ₂ S, Cl, HCl etc. in mg/NM ³	Height of Vent/outlet/stack from ground level in meters
Ambient air	1.0 m ³ /min	RSPM= 46.97 microgrammes/m ³	Ambient air sampling of mine



**Approved By
Member Secretary
(H. P. State Pollution Control Board)**

Endst. No.:

Copy To:-

1.The Regional Officer,HPSPCB,Paonta Sahib for information and shall ensure to operate the unit as per consent condition with adequate PCDs.



**Anil Joshi, IFS
Member Secretary
For & on behalf of
(H. P. State Pollution Control Board)**

TERMS AND CONDITIONS

A. SPECIFIC CONDITIONS

1. This 'Renewal of Consent to Operate' is only for the purpose and under the provision of Water Act, 1974 and Air Act, 1981 as the case may be, and will not construed as substitute for mandatory clearances required for the project under any other law/regulation/direction/order and the applicant shall obtain any such mandatory clearance before taking any steps to establish industry/ industrial plant, operation or process or any treatment and disposal system or an extension or addition thereto.
2. Nothing in this Consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.
3. The unit shall apply for further renewal/extension in the validity of the Consent, before the expiry of this 'Renewal of Consent to Operate'.
4.
 - i) The unit shall ensure compliance of Waste Management Rules i.e. Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016/ Plastic Waste Management Rules, 2016/ E-Waste (Management) Rules, 2016/Construction & Demolition Waste Management Rules, 2016 and Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and provisions made thereunder, as amended from time to time, without any adverse effect on the environment, in any manner (As Applicable).
 - ii) The unit shall made provisions for the compliance Solid Waste Management Rules, 2016 and provisions made thereunder and unit shall also not practice burning activity of solid waste/waste generated from fuel within/outside premises, to avoid public nuisance.
5. This 'Renewal of Consent to Operate' is for:-
 - i) The emissions from all sources conforming to the norms as prescribed in Schedule-I of Environment (Protection) Rules, 1986 as amended from time to time.
 - ii) Noise and Ambient Air Quality shall be maintained within Ambient Air Quality Standards for noise as specified in Schedule-III of Environment (Protection) Rules, 1986 and Noise Pollution (Regulation and Control) Rules, 2000, as amended from time to time.
 - iii) The effluent (Domestic/Industrial) shall conform to the limits as prescribed in Schedule-I or Schedule-VI or Industry specific standards of Environment (Protection) Rules, 1986 as amended from time to time.
 - iv) Sewage and sullage generated from the unit to be disposed-off in a properly designed septic tank system/Sewage Treatment Plant/ Public Sewer System (as applicable).
6. The unit shall ensure regular operation and maintenance of Pollution Control Devices to achieve the norms as prescribed in Environment (Protection) Act, 1986 and the achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/re-circulation system installed shall be the entire responsibility of the unit.
7. The unit shall ensure regular operation and maintenance of separate energy meter/flow meter for running pollution control devices and shall also maintain record with respect to operation of air pollution control device/effluent treatment plant, so as to the satisfy the Board regarding the regular operation of air pollution control device/effluent treatment plant and shall maintain log book for the monthly reading / record.
8. **CONDITIONS UNDER WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974.**
 - a) The unit shall maintain the record regarding the daily water consumption as per flow meter installed.
 - b) The unit shall ensure that terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.

- c) The pollution control devices shall be interlocked with the manufacturing process of the industry (if applicable) and the authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board. Unit shall not use any unauthorized out-let(s) for discharging effluents from its premises.
 - d) Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed-off in scientific manner.
9. **CONDITIONS UNDER AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981.**
- a) The unit shall ensure port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets as per the specifications.
 - b) The unit shall discharge air emissions through a stack of minimum height as specified in 'Consent to Establish' and shall follow standards laid down from time to time.
 - c) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation & as per specification.
 - d) Unit shall ensure Stack height for diesel generating sets as per specification.
 - e) The unit shall ensure regular operation and maintenance of installed canopy and stack of the D.G sets so as to control the noise & air pollution in order to comply with the provision of notification No GSR-371 E dated 17-5-2002 or direction as issued by MOEF from time to time, under Environment (Protection) Act, 1986.
 - f) The unit shall ensure disposal of boiler ash/fuel ash through authorized person or within premises in a scientific manner (as the case may be) and shall maintain proper record for the same, if applicable.
 - g) The unit shall ensure regular operation and maintenance of air pollution control arrangements for control emission from its coal/fuel handling area and from handling, transportation and processing of raw material & product of the industry.
10. The unit shall ensure valid and approved on-site and off-site emergency plan, approved by the Chief Inspector of Factories, Himachal Pradesh (If applicable).
11. The unit shall ensure regular operation and maintenance of real time online monitoring equipment's and provisions for the un-interrupted transfer of data as per guidelines of CPCB (if applicable).
12. The unit shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipment's etc. which are likely to cause environmental pollution.
13. The unit shall plant & maintain minimum three layer of trees so far possible as per plantation guide (may be download from the website <http://hppcb.nic.in/plantationguide.pdf>) all along the boundary of the industrial premises and check air/water/noise pollution at source.
14. Any guidelines issued by the Central Government/State Government/MoEF/CPCB/SPCB/any other authority concerned, shall be binding.
15. This 'Renewal of Consent to Operate' is subject to orders on any litigation pending in any Court of Law. Any direction/order issued by any court shall be binding (if any).
16. The Board reserves the right to revoke the 'Renewal of Consent to Operate' granted to the industry at any time, in case the industry is found violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.
17. The unit shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

B. OTHER CONDITIONS

- 1. The unit shall comply with the conditions imposed by the MoEF/State Level Environment Impact Assessment Authority/ District Level Environment Impact Assessment Authority in the environmental clearance granted to it as required under EIA notification dated 14-9-06, if applicable.

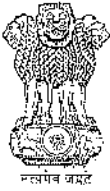
2. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
3. Stone Crusher units shall comply with the provisions of guidelines notified by the State Government vide Notification No. STE-E(3)-11/2012, dated 29-05-2014 (If Applicable).
4. Brick Kiln units shall comply with the provisions of guidelines notified by the MoEF vide Notification No. G.S.R.233.(E), dated-15-03-2018 and by the State Government vide Notification No. STE-E(5)-6/2013, dated-07-03-2014 (If Applicable).
5. Hydroelectric Projects shall install Online Real Time Monitoring System for the measurement of 15% of minimum discharge in lean season as per orders of Court/Government. The unit shall also ensure provisions for the regular and uninterrupted transfer of data from the real time online monitoring system for 15% of minimum discharge of flow to SPCB, failing which unit shall be liable for action on account of violation of the directions issued by Court/Government/SPCB in this regard (If Applicable).
6. Unit shall strictly adhere to the capacity approved by the Industries Department/ Department of Tourism & Civil Aviation/any other concerned Authority (As Applicable).
7. The unit shall not cause any nuisance/traffic hazard in vicinity of the area.
8. The unit shall ensure that there will not be significant visible dust emissions beyond the property line.
9. The unit shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
10. Unit shall submit all the annual/quarterly returns, as per timeline.
11. The industry shall submit a yearly certificate to the effect that no addition/up-gradation/modification/ modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
12. The unit shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.
13. Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.

C. SPECIAL CONDITIONS

1. The Unit shall neither change the type of products nor shall exceed the production beyond the approved capacity without obtaining consent of the state Board.
2. This consent of the State Board shall be only for the purpose and under the provisions of the Water Act, 1974, Air Act, 1981 shall not be considered as substitute or pre-requisite clearances required from other departments.
3. This consent is subject to ratification of State Board or any litigation pending at any Court of Law.
4. The Regional Officer shall ensure that the sampling of the unit is conducted as per the frequency prescribed by the State Board.
5. The mining operation shall be performed at the site strictly as per the approved EMP.
6. The consent is subject to the final outcome of O.A. No. 193/2024 titled as Chandan Singh Vs State of H.P. & ors. pending before Hon'ble NGT.
10. RO to conduct the Sampling of mine within 01 month after coming into operation.



**By Order
Member Secretary
(H. P. State Pollution Control Board)**



HP State Environment Impact Assessment Authority

HPSEIAA Secretariat, Himachal Pradesh
 Ministry of Environment Forest & Climate Change, Government of India,
 at Department of Environment, Science Technology & Climate Change,
 Paryavaran Bhawan, Near US Club, Shimla-1
 Ph: 0177-2656559, 2659608 Fax: 2659609

F. No. HPSEIAA2015/399/ M/s. Giri Lime and Chemicals/ 2023 - 1527-34

Dated: 24/06/2023

To

Sh. Arun Grover,
 M/s. Giri Lime and Chemicals,
 Tehsil Paonta Sahib, Sirmour, HP.

Sub: Extension of Validity period of Environmental Clearance- reg.

Sir/ Madam,

This has a reference to your online application No. SIA/HP/MIN/432942/ 2023 dated 10-06-2023 for seeking extension of validity period of environmental clearance granted vide EC letter No. HPSEIAA2015/399/ M/s. Giri Lime and Chemicals/ 1022 dated 23-05-2023 for the project under Environment Impact Assessment Notification, 2006. The application has been examined as per prescribed procedure in the light of provisions under the Environment Impact Assessment Notification, No. SO-1533 (F) dated 14, September 2006 on the basis of application submitted for extension of period of validity, the application is considered in accordance with office memorandum issued by Ministry of Environment & Forests & Climate Change (IA) vide F.No. 1A3-22/ 28/2022-1A.111 (E 181584) dated 13-12-2022 and the period of validity is extended for maximum five years or till the period of validity of GoHP approved Mining Plan which ever earlier without change in location and capacity of project and with following conditions:

1. The capital cost (@ Rs. 4.00 lacs per \leq ha.) under CER, shall be deposited in HDFC Saving Bank Account No. 50100626488752, IFSC: HDFC0006405, office of EC Monitoring Cell, DEST&CC, GOHP. The Director (DEST&CC) will devise a plan for this purpose in consultation with project proponent.
2. The project proponent shall provide one Pattal & Duna making machines within 15 days from the issuance of this letter in the office of Director (DEST&CC) for further distribution under CSR. Pattal & Duna Machines shall be purchased from authorised/ approved sources and CMC/AMC shall be assured with supplier for at least three year from date of installation. The Project proponent shall be responsible for functioning of the machines.
3. Other terms and conditions of Environmental Clearance letter shall remain same as imposed in earlier issued EC letter referred above.
4. The project proponent shall apply separately for expansion of project capacity and shall withdraw the current application wrongly filed on EC category.
5. The implementation of terms and conditions shall be sole responsibility of project proponent during the extended period of EC and after the project is commissioned or made functional.

24/6/23

Member Secretary,

State Environment Impact Assessment Authority,
 Himachal Pradesh, Shimla-171001

Endst No. AA

Dated the Shimla

2023

Copy to following for further necessary action:

1. The Secretary, MoEF&CC, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi- 110003.
2. The Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD-Cum-Office Complex, East Arjun Nagar, New Delhi- 110032.
3. The Chairman, State Pollution Control Board, Shimla-9.
4. The Director, Env., Sci. Tech., Paryavaran Bhawan, US Club, Shimla-1.
5. The Advisor (IA), Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi- 110003.
6. The Regional Officer, MOEF&CC, at Shimla, HP.
7. Monitoring Cell, MOEF&CC, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi- 110003.
8. Guard File

Member Secretary,

State Environment Impact Assessment Authority,
 Himachal Pradesh, Shimla-171001



State Level Environment Impact Assessment Authority

Himachal Pradesh

Ministry of Environment, Forest & Climate Change, Government of India,
at Department of Environment Science & Technology,
Paryavaran Bhawan, Near US Club, Shimla-1
Ph: 0177-2656559, 2659608 Fax: 2659609

F. No. HPSEIAA/2015/399/M/s Giri Lime and Chemicals/ 10/14

Dated: 23/5/2016

To

Sh. Arun Grover,
M/s Giri Lime & Chemicals, Badrinagar,
Tehsil-Paonta Sahib, District-Sirmaur, Himachal Pradesh.
Phone 94186-48052.

Subject: Project proposal for Mining of Minerals by M/s Giri Lime and Chemicals – Environmental Clearance-reg.

Sir,

This has a reference to your application dated 13/7/2015 seeking prior environmental clearance for the above project under Environment Impact Assessment Notification, 2006. The proposal has been appraised as per prescribed procedure in the light of provisions under the Environment Impact Assessment Notification, dated 14th September 2006 on the basis of documents viz: Form-I, Pre-feasibility Report, EIA/EMP etc. by the State Expert Appraisal Committee constituted by the competent authority in its 44th Meeting held on 1st to 5th April, 2016. The said project involves following salient features:

- | | | |
|-------------------------------------------------|---|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| a. Project type | : | Mining of Minerals
(Extraction of Lime Stone) |
| b. Project Location | : | Khasra number 520/1 falling in Mauza Chowki Mrigwal, Tehsil-Paonta Sahib, District-Sirmaur, Himachal Pradesh. |
| c. Project Capacity | : | 20,000 TPA from hill slope |
| d. Mining Area | : | 47-14 Bighas, 4.6 hectare |
| e. Working Plan | : | Strictly as per Working-cum-Environment Management Plan approved by Geological Wing of Industries Department, Himachal Pradesh. |
| f. EMP costs | : | Capital Cost: Rs. 3.9 lakhs; Recurring cost: Rs. 2.75 lakhs (under EMP) Rs.1.50 lakhs (under CSR) |
| g. Institutional Mechanisms for Env. Protection | : | The following will be responsible for maintenance of APCDs and Solid Waste Management sites:
i) Construction phase: Developer/ Project Proponent.
ii) Operational Phase: Developer/ Project Proponent. |
| h. Validity period of EC | : | 7 Years from date of issue. |

The SEIAA examined the proposal in its 26th Meeting (Day-1) held on 29th April, 2016 and considered the recommendations made by SEAC in its 44th Meeting held on 1st to 5th April, 2016. After considering the recommendations of the State Level Expert Appraisal Committee, the State level Environmental Impact Assessment Authority accords Environmental Clearance to the project as per provisions of the EIA Notification No. S.O. 1533 dated 14th September, 2006 of Ministry of Environment & Forests, Govt subject to strict compliance of terms and conditions as mentioned below. The Authority reserves the right to revise, revoke or impose additional condition at any stage.

Part-A- Specific Conditions:

- Stone and Bajri, if any extracted, is not allowed to be sold to crushers not having consent to establish and operate and also not complying with the condition stipulated by State Pollution Control Board.
- The project proponent shall obtain Consent to Establish and Consent to Operate from the Himachal Pradesh Pollution Control Board and effectively implement all the conditions stipulated therein.
- Environment clearance is subject to final order of the Hon'ble Supreme Court of India in the matter of Goa Foundation Vs. Union of India in Writ Petition (Civil) No. 460 of 2004, as may be applicable to this project.

M/s Giri Lime and Chemicals 1/4

- iv. Annual replenishment report certified by an authorized agency shall be submitted. In case the replenishment is low, the mining activity/ production levels shall accordingly be decreased/ stopped.
- v. Effective safeguard measures shall be taken to control particulate matter level so as to ensure that these are within permissible limit.
- vi. Regular monitoring of ambient air quality shall be carried out and records maintained. The results of monitoring shall be submitted to MoEF&CC and its Regional Office and CPCB,SPCB regularly.
- vii. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
- viii. The project proponent shall undertake adequate safeguard measures during extraction of material and ensure that due to this activity the hydro-geological regime of surrounding area shall not be affected. Regular monitoring of ground water level and quality shall be carried out around the mine lease area by establishing a network of existing wells and installing new piezometers during the mining operation. The periodic monitoring [(at least four times in a year – pre-monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January); once in each season)] shall be carried out in consultation with the State Ground Water Board/Central Ground Water Authority and the data thus collected may be sent regularly to the MoEF&CC and its Regional Office Dehradun, the Central Ground Water Authority and the Regional Director, Central Ground Water Board. If at any stage, it is observed that the groundwater table is getting depleted due to the mining activity, necessary corrective measures shall be carried out.
- ix. The project proponent shall obtain necessary prior permission from the competent authority for drawl of requisite quantity of water for the project.
- x. Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.
- xi. Vehicular emission shall be kept under control and regularly monitored. The mineral transportation shall be carried out through the covered trucks only and the vehicles carrying the mineral shall not be overloaded.
- xii. Mineral handling area shall be provided with the adequate number of high efficiency dust extraction system. Loading and unloading areas including all the transfer points should also have efficient dust control arrangements. These should be properly maintained and operated.
- xiii. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.
- xiv. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, creche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
- xv. The project authority shall implement suitable conservation measures to augment ground water resources in the area in consultation with the Regional Director, Central Ground Water Board.
- xvi. The project proponent shall undertake all the commitments made during the public hearing and effectively address the concerns raised by the locals in the public hearing as well as during consideration of the project, while implementing the project.

Part-B- General Conditions:

- i. No change in mining technology and scope of working should be made without prior approval of the MoEF&CC.
- ii. No change in the calendar plan including excavation, quantum of mineral Sand, Gravel, Boulders (minor mineral) and waste should be made.
- iii. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for RSPM (Particulate matter with size less than 10 micron i.e., PM₁₀) and NO_x monitoring. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be decided in consultation with the State Pollution Control Board.

- iv. Data on ambient air quality should be regularly submitted to the MoEF&CC including its Regional office located at Dehradun and the State Pollution Control Board/ Central Pollution Control Board once in six months. Provisions contained in notification no. B-29016/20/90/PCI-I dated 18.11.2009 should be allowed for monitoring.
- v. Fugitive dust emission from all the sources should be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.
- vi. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
- vii. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
- viii. A separate environmental management cell with qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- ix. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the MoEF&CC and its Regional Office located at Dehradun.
- x. The project authorities should inform to the Regional Office located at Dehradun regarding date of financial closure and final approval of the project by the concerned authorities and the date of start of land development work.
- xi. The Regional Office of this Ministry located at Dehradun shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information / monitoring reports.
- xii. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the MoEF&CC, its Regional Office Dehradun, the respective Zonal Office of Central Pollution Control Board the State Pollution Control Board. The proponent shall upload the status of compliance of the environmental clearance conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of the Ministry of Environment and Forests, Dehradun, the respective Zonal Office of Central Pollution Control Board and the State Pollution Control Board.
- xiii. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad / Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
- xiv. The State Pollution Control Board should display a copy of the clearance letter at the Regional office, District Industry Centre and the Collector's office/ Tehsildar's Office for 30 days.
- xv. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional Office of the MoEF&CC, Dehradun by e-mail.
- xvi. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the MoEF&CC at <http://envfor.nic.in> and a copy of the same should be forwarded to the Regional Office of MoEF&CC at Dehradun.

Part-C- Special Conditions:

- i. "Consent to Establish" shall be obtained from H.P. State Pollution Control Board under Water (Prevention & Control of Pollution) Act 1974 and Air (Prevention & Control of Pollution) Act 1981.
- ii. Disposal of muck including excavated material, if any during construction phase should not create any adverse effects on the neighboring communities and be disposed of taking the necessary precautions for general safety and health aspects of public, only in approved sites with the approval of competent authority. The topsoil excavated during working activities should be stored for use in plantation /landscape development within the project site. Green belt of the adequate width and density preferably with local species along the periphery of the plot shall be raised so as to provide protection against particulates and noise.

M/s Giri Lime and Chemicals 3/4

- iii. Ambient noise levels should conform to residential standards both during day and night. Only limited necessary construction should be done during night time. Fortnightly monitoring of ambient air quality (SPM, SO₂ and NO_x) and equivalent noise levels should be ensured during construction phase should be closely monitored during construction phase so as to conform to the stipulated standards fixed by the competent authority.
- iv. Diesel generator sets during construction phase should have acoustic enclosures and should conform to Environment (Protection) Act, 1986 and Rules framed there under for air and noise emission standards. Low Sulphur diesel type should be used. The diesel required for operating DG sets shall be stored in underground tanks and if required, clearance from Chief Controller of Explosives shall be taken.
- v. Provisions shall be made for the housing of labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, first aid and medical health care, creche etc.
- vi. Sprinkling of water etc. be used for air pollution control during construction phase so as to avoid disturbance to the surroundings.
- vii. The SEIAA reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provisions of the Environment (Protection) Act, 1986, to ensure effective implementation of the suggested safe guards and measures in a time bound and satisfactory manner.
- viii. All other statutory clearances shall be obtained, as applicable by the project proponents.
- ix. The Project Proponent may seek extension of validity period of Environmental Clearance (EC) after the expiry of validity period of the EC as per provisions contained in EIA Notification, 2006 and subsequent amendment there under.
- x. The Environmental Clearance shall be subject to the condition that the Project Proponent shall obtain prior grant order/renewal of mining lease from the competent authority.
- xi. The Project Proponent shall provide scholarship to needy and deserving student and also provide furniture to school under proposed CSR activities.
- xii. The proponent shall submit component wise time frame for implementation of EMP & CSR as proposed along with costs, within one month of the issuance of EC letter. The EMP & CSR implementation shall be linked in accordance with the obtaining of Consent to Operate issued by HSP/PCB.

Yours sincerely,

Swati
Member Secretary
State Level Environment Impact Assessment Authority
Himachal Pradesh

Dated:

2016.

Endst. No. As Above.

Copy to following for further necessary action:

1. The Secretary (Environment), Ministry of Environment, Forests & Climate Change (MoEF&CC), Gol, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi - 110003
2. The Chairman, Central Pollution Control Board, Him Parivesh Bhawan, CBD-cum-office Complex, East Arjun Nagar, New Delhi-110032.
3. The Chairman, Himachal Pradesh State Pollution Control Board, Shimla-171009.
4. The Director (Environment, Science & Technology) to the GoHP, Shimla-171001.
5. Adviser (IA), MoEF&CC, Gol, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi - 110003.
6. Additional Pr. Chief Conservator of Forests, MoEF&CC, Gol, Regional Office, Dehradun, C/o Forest Research Institute. P.O New Forest, Dehradun, Utrakhand 248006.
7. Monitoring Cell, MoEF&CC, Gol, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi - 110003
8. Record File.

Swati
Member Secretary
State Level Environment Impact Assessment Authority
Himachal Pradesh

**SIX MONTHS COMPLIANCE REPORT
(JUNE'2024)
OF
LIMESTONE MINING PROJECT**

**MAUZA CHOWKI MRIGWAL, TEHSIL: PAONTA SAHIB,
DISTRICT: SIRMAUR, STATE: HIMACHAL PRADESH**

APPLICANT

**SH ARUN GROVER PROP M/S GIRI LIME AND CHEMICALS,
BADRINAGAR TEHSIL PAONTA SAHIB AND DISTRICT SIRMAUR
(H.P).**

LIST OF ANNEXURES

S. No.	CONTENTS	
1.	Annexure-I	Copy of EC Letter along Extension letter
2.	Annexure-II	CER fund submission affidavit and Affidavit under CER activity
3.	Annexure-III	Affidavit under CER activity regarding distribution of fund to the students
4.	Annexure-IV	Site photograph demarcating retaining wall and pillar marking
5.	Annexure-V	Copy of consent to operate
6.	Annexure-VI	Photographs showing Water sprinkling
7.	Annexure-VII	Monitoring report
8.	Annexure-VIII	Affidavit regarding water abstraction
9.	Annexure-IX	Pollution certificate of vehicles
10.	Annexure-X	Medical certificates of workers
11.	Annexure-XI	Rest shelter photograph
12.	Annexure-XII	List of workers in Environment Management Cell

BRIEF OF THE PROJECT:-

This project is for extraction of Limestone from hillslope situated at **Mauza Chowki Mrigwal, Tehsil- Paonta Sahib, District Sirmaur, Himachal Pradesh**. The environment clearance for this project was issued by the State Level Environment Impact Assessment Authority, Himachal Pradesh vide Letter No. **HPSEIAA/2015/399/1014 on dated 23rd May, 2016 and Extension of EC validity has also been obtained vide letter no HPSEIAA/2015/399/1527-34 on dated 24th June, 2024 (Environmental Clearance letter attached as Annexure I).**

SUMMARY OF THE PROJECT- Quantum of Excavated Mineral From October'23-March'2024- 10196 tonnes of mineral has been excavated during this period.

Expenditure made on CER activities during period October'23-March'2024

- *Shall deposit Rs 50,000/- (Rupees Fifty Thousand Only) as part of Capital Cost under CER in HDFC Saving Account No. 50100.6 26488752. / . office of EC Monitoring cell, DES. Govt. of HP by 31st August 2024 positively. (Affidavit attached as Annexure IIa).*
- *Donated fan facility to the GPS-Chowki Mrigwal- Rs 1400/-(Affidavit attached as Annexure IIb)*
- *For the construction of community center donated Rs 11000/-*
- *Donated fan facility to the GPS-Chowki Mrigwal- Rs 1400/-*
- *Provided scholarship to the needy and brilliant students i.e one girl student and one boy student of Rs 1100/- and also donated fans. (Affidavit attached as Annexure III).*

Time Plan for CER fund Submission

S.NO	AMOUNT TO BE DEPOSITED	YEAR
1	RS 50,000/-	WITHIN 31.08.24
2	RS 4,00,000/-	2025
3	RS 4,50,000/-	2026
4	RS 5,00,000/-	2027
5	RS 2,00,000/-	2028

**Expenditure made on Environment Management Plan during period October'23-March'2024 around Rs 5, 50,000/- details mentioned below:-
Details mentioned as Annexure Ib.**

- Expenditure made in the construction of Retaining wall- Rs 4,50,000/- (**Site photographs attached as Annexure IV**).
- Expenditure made on plantation of local bushes around - Rs 25,000/-.
- Expenditure made on environment monitoring reports- Rs 75000/-.

Point wise reply of Environment Clearance compliance for period between October'23-March'2024.

PART A- SPECIFIC CONDITION		
1.	Stone and <i>Bajri</i> is not allowed to be sold to crushers not having consent to establish and operate and also not complying with the condition stipulated by State Pollution Control Board.	Consent to establish and consent to operate copy attached as Annexure V .
2.	The Project proponent shall obtain Consent to Establish and Consent to Operate from the Himachal Pradesh Pollution Control Board and effectively implement all the conditions stipulated therein.	Consent to establish and consent to operate copy attached as Annexure V .
3.	Environment clearance is subject to final order of the Hon'ble Supreme Court of India in the matter of Goa Foundation vs Union of India in Writ petition (Civil) No 460 of 2004, as may be	Noted; Mining is carried out only as per the conditions mentioned in the Environment clearance

	applicable to this project.	
4.	Annual replenishment report certified by an authorized agency shall be submitted. In case the replenishment is low, the mining activity/production levels shall accordingly be decreased/ stopped.	As per approved mining plan, this is limestone extraction project from hill slope, reserved prescribed in the approved mining plan will be stopped accordingly.
5.	Effective safeguard measures shall be taken to control particulate matter level so as to ensure that these are within permissible limit.	Water sprinkling also carried out regularly to suppress the generated dust particles. Affidavit for the water sprinkling attached as Annexure attached as Annexure VI.
6.	Regular monitoring of ambient air quality shall be carried out and records maintained. The results of monitoring shall be submitted to MoEF &CC and its Regional office and CPCB, SPCB, regularly.	Regularly monitoring is being carried out and results are also being submitted to MOEF&CC and its Regional Office. Monitoring report attached as Annexure VII.
7.	Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.	It is ensured that the Water sprinkling is being carry out regularly to suppress the generated dust particles.
8.	The project proponent shall undertake adequate safeguard measures during extraction of material	Complied; Mining activity has been carried out as per

	<p>and ensure that due to this activity the hydro-geological regime of surrounding area shall not be affected. Regular monitoring of ground water level and quality shall be carried out around the mine lease area by establishing a network of existing wells and installing new piezometers during the mining operation. The periodic monitoring (at least four times in a year- pre-monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January); once in each season) shall be carried out in consultation with the State Ground Water Board/Central Ground Water Authority and the data thus collected may be sent regularly to the MoEF&CC and its Regional office Dehradun, the Central Ground Water Authority and the Regional Director, Central Ground Water Board. If any stage, it is observed that the groundwater table is getting depleted due to the mining activity, necessary corrective measures shall be carried out.</p>	<p>Himachal Mineral Concession Rules and also as per the conditions stipulated in the Environmental Clearance.</p>
9.	<p>The project proponent shall obtain necessary prior permission from the competent authority for drawl of requisite quantity of water for the project.</p>	<p>Water demand for dust suppression and drinking purpose is fulfilled from natural spring. Affidavit attached as Annexure VIII.</p>
10.	<p>Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.</p>	<p>Pollution check certified vehicles only used for the transportation purpose. Pollution certificates of vehicles attached as Annexure IX.</p>
11.	<p>Vehicular emission shall be kept under control and regularly monitored. The mineral transportation shall be carried out through the</p>	<p>Noted; Transportation of minerals also carried out through the covered trucks</p>

	covered trucks only vehicles carrying the mineral shall not be overloaded.	only. Maintenance of vehicles also carry out on regular basis. Pollution check certified vehicles only used for the transportation purpose. Pollution certificates of vehicles attached as Annexure IX.
12.	No drilling and blasting operation shall be carried out.	No drilling and blasting shall be carried out.
13.	Mineral handling area shall be provided with the adequate number of high efficiency dust extraction system. Loading and unloading areas including all the transfer points should also have efficient dust control arrangements. These should be properly maintained and operated.	Water sprinkling has been carried out regularly to suppress the generated dust particles at loading and unloading points.
14.	Periodical medical examination of workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.	Proper Periodical medical checkup also provide to the workers involved in the mining project. Medical certificate of workers along with health insurance policy is attached as Annexure X.
15.	Provision shall be made for the housing of construction labor within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. the housing may be in the form of temporary structures to be removed after the completion of the project.	As local workers only involve in the mining activity hence only temporary rest shelters provided to them. For reference photographs attached as Annexure XI.
16.	The project authority shall implement suitable	Mining is being carried out

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	conservation measures to augment ground water resources in the area in consultation with the Regional Director, Central Ground Water Board.	as per approved mining plan, it is ensured that mining activity shall not intersect the ground water table. To regularly examine the ground water quality monitoring of ground water is also carried out.
17.	The project proponent shall undertake all the commitments made consideration of the project while implementing the project	It is ensured that the all the commitments made during public hearing has been completed.

Part B -**GENERAL CONDITIONS:**

1.	No change in mining technology and scope of working should be made without prior approval of the MoEF & CC.	Noted. It is ensured that there will be no change in mining technology and scope of working without prior approval. Mining is being carried out as per approved mining plan only.
2.	No change in the calendar plan including excavation, quantum of mineral Sand, Gravel, Boulders (minor mineral) and waste should be made.	Noted, it is ensured that there will be no change in the calendar plan including excavation, quantum of mineral sand, gravel, boulders and waste generation, all the mining activity is being carried out as per approved mining plan only.

3.	Four ambient air quality-monitoring station should be established in the core zone as well as in the buffer zone for RSPM (particulate matter with size less than 10 micron i.e., PM10) and NOx monitoring. Location of the station should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.	Noted Monitoring report attached as Annexure VII.
4.	Data on ambient air quality should be regularly submitted to the Ministry of Environment and Forests and its Regional Office located at Dehradun and the State Pollution Control Board/ Central Pollution Control Board once in six months, provisions contained in notification no. B-29016/20/90/PCI-I dated 18.11.2009 should be allowed for monitoring.	Noted Ambient air quality report is being submitted to Ministry of Environment and Forests and its Regional Office located at Dehradun and the State Pollution Control Board/ Central Pollution Control Board once in six months Monitoring report attached as Annexure VII.
5.	Fugitive dust emission from all the sources should be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.	Agreed, Water spraying is being carried out on the haul roads, and also at the loading and unloading transfer points. Photographs attached as Annexure VI.
6.	Personal working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.	Agreed, Proper protective personal devices is provided to the workers for their health and safety.

7.	Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.	Periodical health check-up of workers also carried out. Medical certificate of workers is attached as Annexure VII.
8.	A separate environmental management cell with qualified personnel should be setup under the control of a senior executive, who will report directly to the Head of the Organisation.	All the mining activity has been carried out in the supervision of Mine Incharge only. List of Environment management cell attached as Annexure XII.
9.	The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the MoEF &CC and its Regional Office located at Dehradun.	<i>Noted</i> , expenditure made on corporate environment responsibility and for environment management plan details mentioned above.
10.	The project authorities should inform to the Regional Office located at Dehradun regarding date of financial closure and final approval of the project by the concerned authorities and the date of start of land development work.	Noted
11.	The regional Office of this Ministry located at Dehradun shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data/ information/ monitoring reports.	Noted
12.	The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the MoEF&CC, its	Complying.

	Regional Office Dehradun, the respective Zonal Office of Central Pollution Control Board the State Pollution Control Board. The proponent shall upload the status of compliance of the environmental clearance conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of the Ministry of Environment and Forests, Dehradun, the respective Zonal Office of Central Pollution Control Board and the State Pollution Control Board.	
13.	A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parisad/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/representations, if any were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.	Agreed and complied; copy of clearance letter has already sent to the concerned panchayat etc.
14.	The State Pollution Control Board should display a copy of the clearance letter at the Regional office, District Industry Centre and the Collector's office/Tehsildar's office for 30 days.	Complied
15.	The environmental statement for each financial year ending 31st march in form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance	Noted and submitted as per the schedule.

	conditions and shall also be sent to regional office of the Ministry of Environment and Forest, Chandigarh by e-mail.	
16.	Project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at website of the Ministry of Environment and Forests at http://envfor.nic.in and a copy of the same should be forwarded to the Regional office of this Ministry located at Dehradun.	Complied

PART C- SPECIFIC CONDITION

1.	“Consent to Establish” shall be obtained from H.P State Pollution Control Board under water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act 1981.	Consent to establish and consent to operate copy attached as Annexure V .
2.	Disposal of muck including excavated material, if any during construction phase should not create any adverse effects on the neighboring communities and be disposal of taking the necessary precautions for general safety and health aspects of public, only in approved sites with the approval of competent authority. The topsoil excavated during working activities should be stores for use in plantation/landscape development within the project site. Green belt of the adequate width and density preferably with local species along the periphery of the plot shall	Silt/clay is generated as a waste, which is use for plantation and also for leveling purpose of exhausted benches, and stored in the waste dump yard.

	be raised so as to provide protection against particulates and noise.	
3.	Ambient noise levels should conform to residential standards both during day and night. Only limited necessary construction should be done during night time. Fortnightly monitoring of ambient air quality (SPM, SO ₂ , and NO _x) and equivalent noise levels should be ensured during construction phase should be closely monitored during construction phase so as to conform to the stipulated standards fixed by the competent authority.	Ambient noise report for both day and night is being done and report attached as Annexure VII
4.	Diesel generator sets during construction phase should have acoustic enclosures and should conform to Environment (Protection) Act, 1986 and Rules framed there under for air and noise emission standards. Low sulphur diesel type should be used. The diesel required for operating DG sets shall be stored in underground tanks and if required, clearance from Chief Controller of Explosives shall be taken.	Not Applicable as mining is carried out in day time only.
5	Provisions shall be made for the housing of labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets safe drinking water, first aid and medical health care, crèche etc.	Complied; temporary rest rest shelters, toilets facility, drinking water facility and first aid facility has been provided to the workers involved in the activity. Photographs of rest shelter attached as Annexure XI.
6	Sprinkling of water etc. be used for air pollution control during construction phase so as to avoid disturbances to the surroundings.	Regularly water sprinkling is being carried out to suppress the generated dust. Photographs attached as

		Annexure VI.
7	The SEIAA reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provisions of the Environment (Protection) Act,1986, to ensure effective implementation of the suggested safe guards and measures in a time bound and satisfactory manner.	Noted
8	All other statutory clearance shall be obtained, as applicable by the project proponents.	Noted and complied
9	The project proponents may seek extension of validity period of Environmental Clearance after the expiry of validity period of the EC as per provisions contained in EIA notification, 2006 and subsequent amendment there under.	Noted
10	The Environment Clearance shall be subject to the condition that the Project Proponent shall obtain prior grant order/renewal of mining lease from the competent authority.	Noted and complied
11	The project proponent shall provide scholarship to needy and deserving student and also provide furniture to school under proposed CER activities	Complied. Affidavit attached as Annexure II.
12	The project proponent shall submit component wise time frame for implementation of EMP & CSR as proposed along with costs, within one month of the issuance of EC letter. The EMP and CSR implementation shall be linked in accordance with the obtaining consent to operate issued by HPSPCB.	Noted



State Level Environment Impact Assessment Authority

Himachal Pradesh

Ministry of Environment, Forest & Climate Change, Government of India,
at Department of Environment Science & Technology,
Paryavaran Bhawan, Near US Club, Shimla-1
Ph: 0177-2656559, 2659608 Fax: 2659609

F. No. HPSEIAA/2015/399/M/s Giri Lime and Chemicals/ 10/4

Dated: 23/5/2016

To

Sh. Arun Grover,
M/s Giri Lime & Chemicals, Badrinagar,
Tehsil-Paonta Sahib, District-Sirmaur, Himachal Pradesh.
Phone 94186-48052.

Subject: Project proposal for Mining of Minerals by M/s Giri Lime and Chemicals –
Environmental Clearance-reg.

Sir,

This has a reference to your application dated 13/7/2015 seeking prior environmental clearance for the above project under Environment Impact Assessment Notification, 2006. The proposal has been appraised as per prescribed procedure in the light of provisions under the Environment Impact Assessment Notification, dated 14th September 2006 on the basis of documents viz: Form-I, Pre-feasibility Report, EIA/EMP etc. by the State Expert Appraisal Committee constituted by the competent authority in its 44th Meeting held on 1st to 5th April, 2016. The said project involves following salient features:

- | | | |
|-------------------------------------------------|---|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| a. Project type | : | Mining of Minerals
(Extraction of Lime Stone) |
| b. Project Location | : | Khasra number 520/1 falling in Mauza Chowki Mrigwal, Tehsil-Paonta Sahib, District-Sirmaur, Himachal Pradesh. |
| c. Project Capacity | : | 20,000 TPA from hill slope |
| d. Mining Area | : | 47-14 Bighas, 4.6 hectare |
| e. Working Plan | : | Strictly as per Working-cum-Environment Management Plan approved by Geological Wing of Industries Department, Himachal Pradesh. |
| f. EMP costs | : | Capital Cost: Rs. 3.9 lakhs; Recurring cost: Rs. 2.75 lakhs (under EMP)
Rs.1.50 lakhs (under CSR) |
| g. Institutional Mechanisms for Env. Protection | : | The following will be responsible for maintenance of APCDs and Solid Waste Management sites:
i) Construction phase: Developer/ Project Proponent.
ii) Operational Phase: Developer/ Project Proponent. |
| h. Validity period of EC | : | 7 Years from date of issue. |

The SEIAA examined the proposal in its 26th Meeting (Day-I) held on 29th April, 2016 and considered the recommendations made by SEAC in its 44th Meeting held on 1st to 5th April, 2016. After considering the recommendations of the State Level Expert Appraisal Committee, the State level Environmental Impact Assessment Authority accords Environmental Clearance to the project as per provisions of the EIA Notification No. S.O. 1533 dated 14th September, 2006 of Ministry of Environment & Forests, GoI subject to strict compliance of terms and conditions as mentioned below. The Authority reserves the right to revise, revoke or impose additional condition at any stage.

Part-A- Specific Conditions:

- Stone and Bajri, if any extracted, is not allowed to be sold to crushers not having consent to establish and operate and also not complying with the condition stipulated by State Pollution Control Board.
- The project proponent shall obtain Consent to Establish and Consent to Operate from the Himachal Pradesh Pollution Control Board and effectively implement all the conditions stipulated therein.
- Environment clearance is subject to final order of the Hon'ble Supreme Court of India in the matter of Goa Foundation Vs. Union of India in Writ Petition (Civil) No. 460 of 2004, as may be applicable to this project.

M/s Giri Lime and Chemicals 1/4

- iv. Annual replenishment report certified by an authorized agency shall be submitted. In case the replenishment is low, the mining activity/ production levels shall accordingly be decreased/stopped.
- v. Effective safeguard measures shall be taken to control particulate matter level so as to ensure that these are within permissible limit.
- vi. Regular monitoring of ambient air quality shall be carried out and records maintained. The results of monitoring shall be submitted to MoEF&CC and its Regional Office and CPCB, SPCB regularly.
- vii. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
- viii. The project proponent shall undertake adequate safeguard measures during extraction of material and ensure that due to this activity the hydro-geological regime of surrounding area shall not be affected. Regular monitoring of ground water level and quality shall be carried out around the mine lease area by establishing a network of existing wells and installing new piezometers during the mining operation. The periodic monitoring [(at least four times in a year – pre-monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January); once in each season)] shall be carried out in consultation with the State Ground Water Board/Central Ground Water Authority and the data thus collected may be sent regularly to the MoEF&CC and its Regional Office Dehradun, the Central Ground Water Authority and the Regional Director, Central Ground Water Board. If at any stage, it is observed that the groundwater table is getting depleted due to the mining activity, necessary corrective measures shall be carried out.
- ix. The project proponent shall obtain necessary prior permission from the competent authority for drawl of requisite quantity of water for the project.
- x. Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.
- xi. Vehicular emission shall be kept under control and regularly monitored. The mineral transportation shall be carried out through the covered trucks only and the vehicles carrying the mineral shall not be overloaded.
- xii. Mineral handling area shall be provided with the adequate number of high efficiency dust extraction system. Loading and unloading areas including all the transfer points should also have efficient dust control arrangements. These should be properly maintained and operated.
- xiii. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.
- xiv. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, creche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
- xv. The project authority shall implement suitable conservation measures to augment ground water resources in the area in consultation with the Regional Director, Central Ground Water Board.
- xvi. The project proponent shall undertake all the commitments made during the public hearing and effectively address the concerns raised by the locals in the public hearing as well as during consideration of the project, while implementing the project.

Part-B- General Conditions:

- i. No change in mining technology and scope of working should be made without prior approval of the MoEF&CC.
- ii. No change in the calendar plan including excavation, quantum of mineral Sand, Gravel, Boulders (minor mineral) and waste should be made.
- iii. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for RSPM (Particulate matter with size less than 10 micron i.e., PM₁₀) and NO_x monitoring. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be decided in consultation with the State Pollution Control Board.

- iv. Data on ambient air quality should be regularly submitted to the MoEF&CC including its Regional office located at Dehradun and the State Pollution Control Board/ Central Pollution Control Board once in six months. Provisions contained in notification no. B-29016/20/90/PCI-I dated 18.11.2009 should be allowed for monitoring.
- v. Fugitive dust emission from all the sources should be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.
- vi. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
- vii. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
- viii. A separate environmental management cell with qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- ix. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the MoEF&CC and its Regional Office located at Dehradun.
- x. The project authorities should inform to the Regional Office located at Dehradun regarding date of financial closure and final approval of the project by the concerned authorities and the date of start of land development work.
- xi. The Regional Office of this Ministry located at Dehradun shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information / monitoring reports.
- xii. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the MoEF&CC, its Regional Office Dehradun, the respective Zonal Office of Central Pollution Control Board the State Pollution Control Board. The proponent shall upload the status of compliance of the environmental clearance conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of the Ministry of Environment and Forests, Dehradun, the respective Zonal Office of Central Pollution Control Board and the State Pollution Control Board.
- xiii. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parisad / Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
- xiv. The State Pollution Control Board should display a copy of the clearance letter at the Regional office, District Industry Centre and the Collector's office/ Tehsildar's Office for 30 days.
- xv. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional Office of the MoEF&CC, Dehradun by e-mail.
- xvi. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the MoEF&CC at <http://envfor.nic.in> and a copy of the same should be forwarded to the Regional Office of MoEF&CC at Dehradun.

Part-C- Special Conditions:

- i. "Consent to Establish" shall be obtained from H.P. State Pollution Control Board under Water (Prevention & Control of Pollution) Act 1974 and Air (Prevention & Control of Pollution) Act 1981.
- ii. Disposal of muck including excavated material, if any during construction phase should not create any adverse effects on the neighboring communities and be disposed of taking the necessary precautions for general safety and health aspects of public, only in approved sites with the approval of competent authority. The topsoil excavated during working activities should be stored for use in plantation /landscape development within the project site. Green belt of the adequate width and density preferably with local species along the periphery of the plot shall be raised so as to provide protection against particulates and noise.

M/s Giri Lime and Chemicals 3/4

- iii. Ambient noise levels should conform to residential standards both during day and night. Only limited necessary construction should be done during night time. Fortnightly monitoring of ambient air quality (SPM, SO₂ and NO_x) and equivalent noise levels should be ensured during construction phase should be closely monitored during construction phase so as to conform to the stipulated standards fixed by the competent authority.
- iv. Diesel generator sets during construction phase should have acoustic enclosures and should conform to Environment (Protection) Act, 1986 and Rules framed there under for air and noise emission standards. Low Sulphur diesel type should be used. The diesel required for operating DG sets shall be stored in underground tanks and if required, clearance from Chief Controller of Explosives shall be taken.
- v. Provisions shall be made for the housing of labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, first aid and medical health care, creche etc.
- vi. Sprinkling of water etc. be used for air pollution control during construction phase so as to avoid disturbance to the surroundings.
- vii. The SEIAA reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provisions of the Environment (Protection) Act, 1986, to ensure effective implementation of the suggested safe guards and measures in a time bound and satisfactory manner.
- viii. All other statutory clearances shall be obtained, as applicable by the project proponents.
- ix. The Project Proponent may seek extension of validity period of Environmental Clearance (EC) after the expiry of validity period of the EC as per provisions contained in EIA Notification, 2006 and subsequent amendment there under.
- x. The Environmental Clearance shall be subject to the condition that the Project Proponent shall obtain prior grant order/renewal of mining lease from the competent authority.
- xi. The Project Proponent shall provide scholarship to needy and deserving student and also provide furniture to school under proposed CSR activities.
- xii. The proponent shall submit component wise time frame for implementation of EMP & CSR as proposed along with costs, within one month of the issuance of EC letter. The EMP & CSR implementation shall be linked in accordance with the obtaining of Consent to Operate issued by HSPCB.

Yours sincerely,

[Signature]
Member Secretary
State Level Environment Impact Assessment Authority
Himachal Pradesh

Endst. No. As Above.

Dated:

2016.

Copy to following for further necessary action:

1. The Secretary (Environment), Ministry of Environment, Forests & Climate Change (MoEF&CC), Gol, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi - 110003
2. The Chairman, Central Pollution Control Board, Him Parivesh Bhawan, CBD-cum-office Complex, East Arjun Nagar, New Delhi-110032.
3. The Chairman, Himachal Pradesh State Pollution Control Board, Shimla-171009.
4. The Director (Environment, Science & Technology) to the GoHP, Shimla-171001.
5. Adviser (IA), MoEF&CC, Gol, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi - 110003.
6. Additional Pr. Chief Conservator of Forests, MoEF&CC, Gol, Regional Office, Dehradun, C/o Forest Research Institute, P.O New Forest, Dehradun, Uttarakhand 248006.
7. Monitoring Cell, MoEF&CC, Gol, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi - 110003
8. Record File.

[Signature]
Member Secretary
State Level Environment Impact Assessment Authority
Himachal Pradesh



सत्यमेव जयते

INDIA NON JUDICIAL

Government of Himachal Pradesh

e-Stamp



Certificate No. : IN-HP21568946050493W
Certificate Issued Date : 07-Aug-2024 02:20 PM
Account Reference : NEWIMPACC (SV)/ hp19035404/ PAUNTA-SAHIB/ HP-SR
Unique Doc. Reference : SUBIN-HPHP1903540438352049543505W
Purchased by : GIRI LIME AND CHEMICALS
Description of Document : Article 4 Affidavit
Property Description : Not Applicable
Consideration Price (Rs.) : 0
 (Zero)
First Party : GIRI LIME AND CHEMICALS
Second Party : Not Applicable
Stamp Duty Paid By : GIRI LIME AND CHEMICALS
Stamp Duty Amount(Rs.) : 10
 (Ten only)

सत्यमेव जयते

Randeep Singh
 Stamp Vendor
 L. No. 4/2003
 Roanta Sahib (H.P.)



₹10

Please write or type below this line

IN-HP21568946050493W

ATTESTED
 21/8/24
 Dinesh Singh Tomar
 Advocate & Public Notary
 Roanta Sahib (H.P.)

Statutory Alert:

1. The authenticity of this Stamp certificate should be verified at 'www.shcilestamp.com' or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.



AFFIDAVIT

I, Arun Grover S/o Sh. M.L. Grover Prop. Giri Lime and Chemical, # H. N. 21 Ward No. 3, Badri Nagar, Paonta Sahib, Distt. Sirmour H.P., do hereby solemnly affirm and declare as under

1. That I hereby undertake that I shall deposit Rs. 50,000/- (Rupees Fifty Thousand Only) as part of Capital Cost under CER in HDFC Saving Bank Account No. 50100626488752, office of EC Monitoring cell, D EST & CC, Govt. of HP by 31st August 2024 positively.

Verification


DEPONENT

I, the above named deponent do hereby verify that the contents of my above said affidavit are true to the best of my personal knowledge and belief. No part of it is false and nothing has been concealed therein.

Verified at Paonta Sahib on 07-08-2024.


DEPONENT

This affidavit has been presented before me for attestation by the deponent personally today, on 07/08/2024. The contents of the affidavit has been read over and explained to the deponent, which have been attested to be true by me.
The deponent has been identified by Sh. M.L. Grover who is personally known to me. The deponent

ATTESTED

Dinesh Singh Tomar
Advocate & Public Notary
Paonta Sahib (H.P.)



HP State Environment Impact Assessment Authority 151

HPSEIAA Secretariat, Himachal Pradesh
Ministry of Environment Forest & Climate Change, Government of India,
at Department of Environment, Science Technology & Climate Change,
Paryavaran Bhawan, Near US Club, Shimla-1
Ph: 0177-2656559, 2659608 Fax: 2659609

F. No. HPSEIAA2015/399/ M/s. Giri Lime and Chemicals/ 2023 - 1527-34

Dated: 24/06/2023

To

Sh. Arun Grover,
M/s. Giri Lime and Chemicals,
Tehsil Paonta Sahib, Sirmour, HP.

Sub: Extension of Validity period of Environmental Clearance- reg.

Sir/ Madam,

This has a reference to your online application No. SIA/HP/MIN/432942/ 2023 dated 10-06-2023 for seeking extension of validity period of environmental clearance granted vide EC letter No. HPSEIAA2015/399/ M/s. Giri Lime and Chemicals/ 1022 dated 23-05-2023 for the project under Environment Impact Assessment Notification, 2006. The application has been examined as per prescribed procedure in the light of provisions under the Environment Impact Assessment Notification, No. SO-1533 (F) dated 14, September 2006 on the basis of application submitted for extension of period of validity, the application is considered in accordance with office memorandum issued by Ministry of Environment & Forests & Climate Change (IA) vide F.No. 1A3-22/ 28/2022-1A.111 (E 181584) dated 13-12-2022 and the period of validity is extended for maximum five years or till the period of validity of GoHP approved Mining Plan which ever earlier without change in location and capacity of project and with following conditions:

1. The capital cost (@ Rs. 4.00 lacs per \leq ha.) under CER, shall be deposited in HDFC Saving Bank Account No. 50100626488752, IFSC: HDFC0006405, office of EC Monitoring Cell, DEST&CC, GOHP. The Director (DEST&CC) will devise a plan for this purpose in consultation with project proponent.
2. The project proponent shall provide one Pattal & Duna making machines within 15 days from the issuance of this letter in the office of Director (DEST&CC) for further distribution under CSR. Pattal & Duna Machines shall be purchased from authorised/ approved sources and CMC/AMC shall be assured with supplier for at least three year from date of installation. The Project proponent shall be responsible for functioning of the machines.
3. Other terms and conditions of Environmental Clearance letter shall remain same as imposed in earlier issued EC letter referred above.
4. The project proponent shall apply separately for expansion of project capacity and shall withdraw the current application wrongly filed on EC category.
5. The implementation of terms and conditions shall be sole responsibility of project proponent during the extended period of EC and after the project is commissioned or made functional.

24/6/23

Member Secretary,
State Environment Impact Assessment Authority,
Himachal Pradesh, Shimla-171001

Endst No. AA

Dated the Shimla

2023

Copy to following for further necessary action:

1. The Secretary, MoEF&CC, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi- 110003.
2. The Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD-Cum-Office Complex, East Arjun Nagar, New Delhi- 110032.
3. The Chairman, State Pollution Control Board, Shimla-9.
4. The Director, Env., Sci. Tech., Paryavaran Bhawan, US Club, Shimla-1.
5. The Advisor (IA), Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi- 110003.
6. The Regional Officer, MOEF&CC, at Shimla, HP.
7. Monitoring Cell, MOEF&CC, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi- 110003.
8. Guard File

Member Secretary,
State Environment Impact Assessment Authority,
Himachal Pradesh, Shimla-171001

दिनांक = 12/05/2023

प्रमाण पत्र

प्रमाणित किया जाता है कि आज दिनांक 12/05/2023 को गिरी लक्ष्म राव कोमिकल लाईम स्टेन मार्टिन चौकी मृगपाल से रा० प्रा० पा० - चौकी मृगपाल को दान स्वरूप (Donate) रुक छत के पंचवे प्राप्त हुए। साथ ही पांचवी कक्षा के मेधावी छात्र एवं छात्रा को प्रत्येक को 1100/- रुपये दान स्वरूप प्रदान किए। इस फर्म का समय-2 पर विद्यालय के अवसर निर्माण एवं अन्य उत्थान के कार्यों में सम्पूर्ण सहयोग विद्यालय को मिलता रहता है। उपरोक्त आशय को प्रमाणित किया जाता है।

Aman
12/05/2023
Incharge
GPS - Chowki Mrigwal
Edu. Block - Sateun
Simour (H.P.) - 173029

स्वास्थ्य और शान्ति का शत्रु



क्रोध-स्वास्थ्य और शान्ति का शत्रु









H.P.STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III, NEW SHIMLA-171009

HPSPCB No : 74

Date: 13/08/2024

Industry Registration ID: 21304

Application No : 11810249

To,

Giri Lime & Chemical Pvt. Ltd.
Village Choki Mirgwal (Kamraoo) Distt. Sirmour (H.P)KAmraoo

Sirmaur
173029

Subject: Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981.

With reference to your application for obtaining Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit subject to the Terms and Conditions as mentioned in this Consent letter.

1.Particulars of Consent to Operate under the Water Act, 1974 and Air Act, 1981 granted to the industry

Consent No.	CTO/BOTH/RENEW/RO/2024/11810249
Consent valid from:	01/04/2024
Consent valid upto:	31/03/2026
Certificate Type :	RENEW
Previous CTE/CTO No. & Validity :	

2. Particulars of the Industry

Name & Designation of the Applicant	ARUN GROVER, (PROP)
Address of Industrial premises	Giri Lime & Chemical Pvt. Ltd., Village Choki Mirgwal (Kamraoo) Distt. Sirmour (H.P)KAmraoo, ,Sirmaur-173029
Capital Investment of the Industry	3.9 lakhs
Category of Industry	Red
Type of Industry	1035-Mining and ore beneficiation
Scale of the Industry	Micro
Office District	Sirmaur
Capacity	

Raw Materials (Name with quantity per day)

Raw Materials	Quantity	Unit
Lime Stone	1650	M.T./Month

Products (Name with quantity per day)

Name of Products	Unit	Quantity	Intermediate Product	Principal Use
Lime Stone	M.T./Year	20000	NA	Sale

Details of the Effluent Treatment Plant

Type of Effluent	Capacity	Quantity
Septic Tank	2 KLD KLD	1 KLD

Mode of Disposal

Description	Quantity(in KLD)	Method of Treatment	Method of Disposal
Domestic	0.35 KLD	Soak Pit/Septic Tank	Soak Pit/Septic Tank

Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.

Type	No.of Boiler/'Heater /Evaporator/Incinerator/DG Set/Other	Capacity	Type of Boiler/'Heaters/Evaporators/Incinerator/DG Sets/Others	Type of Fuel	Fuel consumption rate in MT/hour or KL/hour or M3 /hour
Others	DG boiler not available	NA	NA	NA	NA

Type of Air Pollution Control Devices installed

Equipment Type	Equipment Name	Date/proposed date of installation	Efficiency(%reduction)	Final concentration of pollution being emitted
Water Sprinkling arrangement for suppression of dust	Others	Mon Jan 29 00:02:00 IST 2024	85%	RSPM= 46.97 microgrammes/m ³

Sources of emissions and type of pollutants

Name and location of the process vessel to which the stack/ vent is attached	Rate of emission in Kg./hr	Concentration of pollution like SO ₂ , NOX, H ₂ S, Cl, HCl etc. in mg/NM ³	Height of Vent/outlet/stack from ground level in meters
Ambient air	1.0 m ³ /min	RSPM= 46.97 microgrammes/m ³	Ambient air sampling of mine



**Approved By
Member Secretary
(H. P. State Pollution Control Board)**

Endst. No.:

Copy To:-

1.The Regional Officer,HPSPCB,Paonta Sahib for information and shall ensure to operate the unit as per consent condition with adequate PCDs.



**ANIL
JOSHI** Digitally signed
by ANIL JOSHI
Date: 2024.08.13
11:44:11 +05'30'

**Anil Joshi, IFS
Member Secretary
For & on behalf of
(H. P. State Pollution Control Board)**

TERMS AND CONDITIONS

A. SPECIFIC CONDITIONS

1. This 'Renewal of Consent to Operate' is only for the purpose and under the provision of Water Act, 1974 and Air Act, 1981 as the case may be, and will not construed as substitute for mandatory clearances required for the project under any other law/regulation/direction/order and the applicant shall obtain any such mandatory clearance before taking any steps to establish industry/ industrial plant, operation or process or any treatment and disposal system or an extension or addition thereto.
2. Nothing in this Consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.
3. The unit shall apply for further renewal/extension in the validity of the Consent, before the expiry of this 'Renewal of Consent to Operate'.
4.
 - i) The unit shall ensure compliance of Waste Management Rules i.e. Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016/ Plastic Waste Management Rules, 2016/ E-Waste (Management) Rules, 2016/Construction & Demolition Waste Management Rules, 2016 and Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and provisions made thereunder, as amended from time to time, without any adverse effect on the environment, in any manner (As Applicable).
 - ii) The unit shall made provisions for the compliance Solid Waste Management Rules, 2016 and provisions made thereunder and unit shall also not practice burning activity of solid waste/waste generated from fuel within/outside premises, to avoid public nuisance.
5. This 'Renewal of Consent to Operate' is for:-
 - i) The emissions from all sources conforming to the norms as prescribed in Schedule-I of Environment (Protection) Rules, 1986 as amended from time to time.
 - ii) Noise and Ambient Air Quality shall be maintained within Ambient Air Quality Standards for noise as specified in Schedule-III of Environment (Protection) Rules, 1986 and Noise Pollution (Regulation and Control) Rules, 2000, as amended from time to time.
 - iii) The effluent (Domestic/Industrial) shall conform to the limits as prescribed in Schedule-I or Schedule-VI or Industry specific standards of Environment (Protection) Rules, 1986 as amended from time to time.
 - iv) Sewage and sullage generated from the unit to be disposed-off in a properly designed septic tank system/Sewage Treatment Plant/ Public Sewer System (as applicable).
6. The unit shall ensure regular operation and maintenance of Pollution Control Devices to achieve the norms as prescribed in Environment (Protection) Act, 1986 and the achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/re-circulation system installed shall be the entire responsibility of the unit.
7. The unit shall ensure regular operation and maintenance of separate energy meter/flow meter for running pollution control devices and shall also maintain record with respect to operation of air pollution control device/effluent treatment plant, so as to the satisfy the Board regarding the regular operation of air pollution control device/effluent treatment plant and shall maintain log book for the monthly reading / record.
8. **CONDITIONS UNDER WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974.**
 - a) The unit shall maintain the record regarding the daily water consumption as per flow meter installed.
 - b) The unit shall ensure that terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.

- c) The pollution control devices shall be interlocked with the manufacturing process of the industry (if applicable) and the authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board. Unit shall not use any unauthorized out-let(s) for discharging effluents from its premises.
- d) Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed-off in scientific manner.

9. CONDITIONS UNDER AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981.

- a) The unit shall ensure port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets as per the specifications.
 - b) The unit shall discharge air emissions through a stack of minimum height as specified in 'Consent to Establish' and shall follow standards laid down from time to time.
 - c) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation & as per specification.
 - d) Unit shall ensure Stack height for diesel generating sets as per specification.
 - e) The unit shall ensure regular operation and maintenance of installed canopy and stack of the D.G sets so as to control the noise & air pollution in order to comply with the provision of notification No GSR-371 E dated 17-5-2002 or direction as issued by MOEF from time to time, under Environment (Protection) Act, 1986.
 - f) The unit shall ensure disposal of boiler ash/fuel ash through authorized person or within premises in a scientific manner (as the case may be) and shall maintain proper record for the same, if applicable.
 - g) The unit shall ensure regular operation and maintenance of air pollution control arrangements for control emission from its coal/fuel handling area and from handling, transportation and processing of raw material & product of the industry.
10. The unit shall ensure valid and approved on-site and off-site emergency plan, approved by the Chief Inspector of Factories, Himachal Pradesh (If applicable).
11. The unit shall ensure regular operation and maintenance of real time online monitoring equipment's and provisions for the un-interrupted transfer of data as per guidelines of CPCB (if applicable).
12. The unit shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipment's etc. which are likely to cause environmental pollution.
13. The unit shall plant & maintain minimum three layer of trees so far possible as per plantation guide (may be download from the website <http://hppcb.nic.in/plantationguide.pdf>) all along the boundary of the industrial premises and check air/water/noise pollution at source.
14. Any guidelines issued by the Central Government/State Government/MoEF/CPCB/SPCB/any other authority concerned, shall be binding.
15. This 'Renewal of Consent to Operate' is subject to orders on any litigation pending in any Court of Law. Any direction/order issued by any court shall be binding (if any).
16. The Board reserves the right to revoke the 'Renewal of Consent to Operate' granted to the industry at any time, in case the industry is found violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.
17. The unit shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

B. OTHER CONDITIONS

- 1. The unit shall comply with the conditions imposed by the MoEF/State Level Environment Impact Assessment Authority/ District Level Environment Impact Assessment Authority in the environmental clearance granted to it as required under EIA notification dated 14-9-06, if applicable.

2. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
3. Stone Crusher units shall comply with the provisions of guidelines notified by the State Government vide Notification No. STE-E(3)-11/2012, dated 29-05-2014 (If Applicable).
4. Brick Kiln units shall comply with the provisions of guidelines notified by the MoEF vide Notification No. G.S.R.233.(E), dated-15-03-2018 and by the State Government vide Notification No. STE-E(5)-6/2013, dated-07-03-2014 (If Applicable).
5. Hydroelectric Projects shall install Online Real Time Monitoring System for the measurement of 15% of minimum discharge in lean season as per orders of Court/Government. The unit shall also ensure provisions for the regular and uninterrupted transfer of data from the real time online monitoring system for 15% of minimum discharge of flow to SPCB, failing which unit shall be liable for action on account of violation of the directions issued by Court/Government/SPCB in this regard (If Applicable).
6. Unit shall strictly adhere to the capacity approved by the Industries Department/ Department of Tourism & Civil Aviation/any other concerned Authority (As Applicable).
7. The unit shall not cause any nuisance/traffic hazard in vicinity of the area.
8. The unit shall ensure that there will not be significant visible dust emissions beyond the property line.
9. The unit shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
10. Unit shall submit all the annual/quarterly returns, as per timeline.
11. The industry shall submit a yearly certificate to the effect that no addition/up-gradation/modification/ modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
12. The unit shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.
13. Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.

C. SPECIAL CONDITIONS

1. The Unit shall neither change the type of products nor shall exceed the production beyond the approved capacity without obtaining consent of the state Board.
2. This consent of the State Board shall be only for the purpose and under the provisions of the Water Act, 1974, Air Act, 1981 shall not be considered as substitute or pre-requisite clearances required from other departments.
3. This consent is subject to ratification of State Board or any litigation pending at any Court of Law.
4. The Regional Officer shall ensure that the sampling of the unit is conducted as per the frequency prescribed by the State Board.
5. The mining operation shall be performed at the site strictly as per the approved EMP.
6. The consent is subject to the final outcome of O.A. No. 193/2024 titled as Chandan Singh Vs State of H.P. & ors. pending before Hon'ble NGT.
10. RO to conduct the Sampling of mine within 01 month after coming into operation.



**By Order
Member Secretary
(H. P. State Pollution Control Board)**













PLANTATION

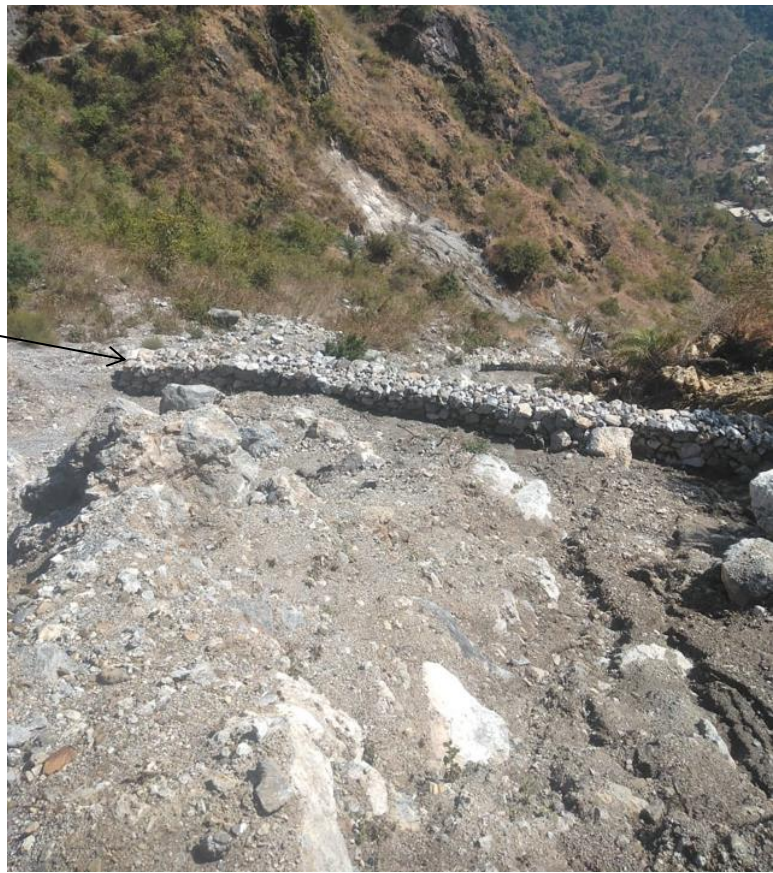




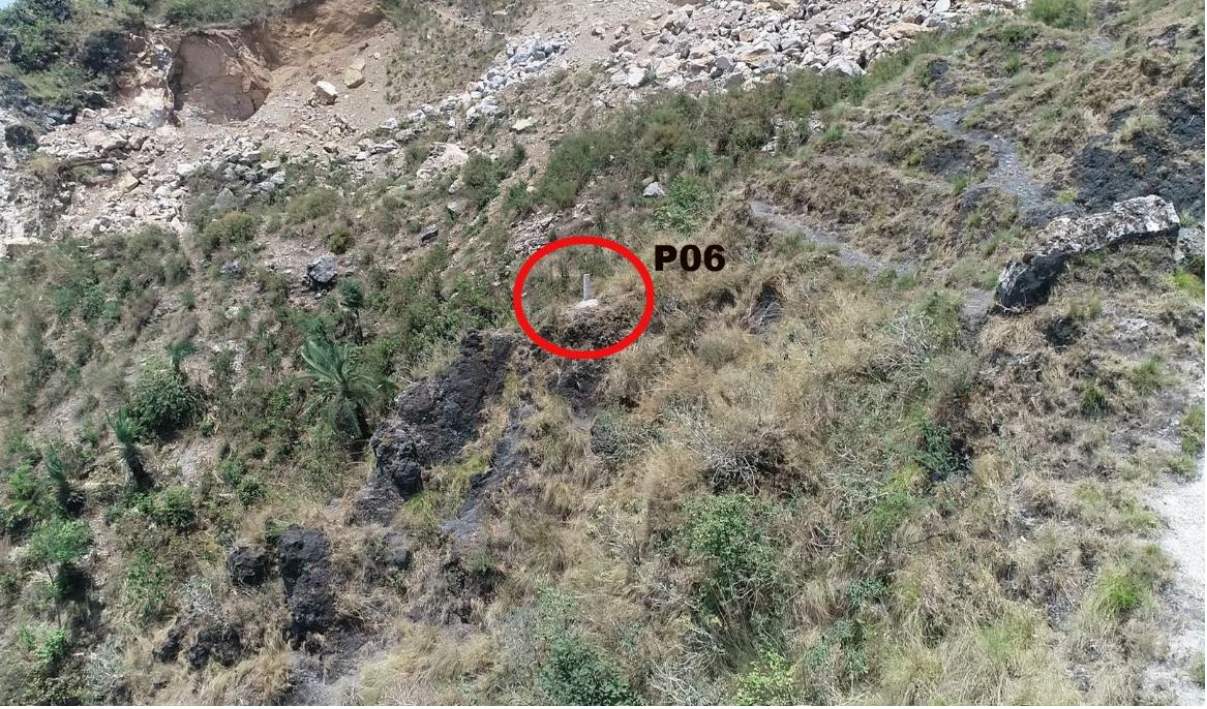
SITE PHOTOGRAPHS



RETAINING WALL









AFFIDAVIT

I, Arun Grover S/o Sh. M.L. Grover Prop. Giri Lime and Chemical, .# H. N. 21 Ward No. 3, Badri Nagar , Paonta Sahib, Distt. Sirmour H.P, do hereby solemnly affirm and declare as under

1. That there is local water body (Boweri) adjacent to the approach road of our mine and we take water from there to be sprinkle on the approach road to our mine as well as road with in the mine area as per requirement.
2. That we with the help of villagers maintained the this water body by making it run throughout the year as part of my Corporate Social Responsibility.

Verification

DEPONENT

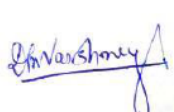

I, the above named deponent do hereby verify that the contents of my above said affidavit are true to the best of my personal knowledge and belief. No part of it is false and nothing has been concealed therein.

Verified at Paonta Sahib on

DEPONENT

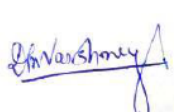

The affidavit has been presented before me for attestation by the deponent personally today 30/7/24. The contents of the same has been read over and explained to the deponent who has been admitted to be true. The deponent has been identified by Sh. who is personally known to me, hence attested.

ATTESTED
30/7/24
Dinesh Singh Tomar
Advocate & Public Notary
Paonta Sahib [H.P.]

ULR No.:- TC1089324000000257F		Date:- 29/07/2024		
Ambient Air Analysis Report				
Issued to	M/s Giri Lime & Chemicals			
Name of Project	Minerals Mining Project, Mauza&Mohal:- Chowki Mrigwal, Tehsil:- Paonta Sahib, District:- Sirmour, State:-Himachal Pradesh, Area :- 4.6 Hect., Khasra no.:- 520/1			
Address	Village- Badrinagar, Tehsil:- Paonta Sahib, District:- Sirmour,State:- Himachal Pradesh			
Type of Sample	Ambient Air Sample			
SAMPLE IDENTIFICATION DETAILS				
Sample Id	NSETLC/Ambient Air/08/07	Date of Sample Received	22/07/2024	
Sampling Location	Project Site	Period of Testing	22/07/2024 To 29/07/2024	
Sampling Plan and Method	NSETLC/AIR/AA/TP/08			
Date of Sampling	20/07/2024 To 21/07/2024	Sample Collected By	NSETLC Representative	
Field Environmental Conditions	Clear Sky	Environmental Condition (During Analysis In Lab)	Room Temp.⁰C:-27± 2	
			Relative Humidity%:-55±15	
TEST RESULTS				
S. No.	Parameters	Unit	Results	Test Protocol
1.	Respirable suspended particulate matter (PM 10)	µg/m ³	70.25	IS 5182 : Part 23 : 2006 : RA 2022
2.	Fine Particulate Matter (PM2.5)	µg/m ³	40.54	IS 5182 : Part 24 : 1970 : RA 2019
3.	Oxides of Nitrogen (NO _x)	µg/m ³	12.03	IS 5182 :Part 6 : Sec 2 : 2018
4.	Sulphur Dioxide (SO ₂)	µg/m ³	8.42	IS 5182 : Part 2 : Sec 1 : 2023
Note: BDL – Below Detection Limit, ND - Not Detected				
This report is not to be reproduced wholly or in part and cannot be used as evidence in the court of law and should not be used in any advertising media without special permission in writing.				
Total liability of this laboratory is limited to the invoice amount.				
The results enlisted refer only to the above sample and applicable parameters endorsement of products is neither inferred nor implied.				
Samples will be destroyed after 15 days from the date of issuing of analysis of report unless otherwise specified.				
 (Dinesh Kumar Varshney) Result Review By		 (Narendra Singh Naruka) Authorized Signatory		

******END OF REPORT******



ULR No.:- TC1089324000000258F		Date:- 29/07/2024		
Ambient Air Analysis Report				
Issued to	M/s Giri Lime & Chemicals			
Name of Project	Minerals Mining Project, Mauza&Mohal:- Chowki Mrigwal, Tehsil:- Paonta Sahib, District:- Sirmour, State:-Himachal Pradesh, Area :- 4.6 Hect., Khasra no.:- 520/1			
Address	Village- Badrinagar, Tehsil:- Paonta Sahib, District:- Sirmour,State:- Himachal Pradesh			
Type of Sample	Ambient Air Sample			
SAMPLE IDENTIFICATION DETAILS				
Sample Id	NSETLC/Ambient Air/09/07	Date of Sample Received	22/07/2024	
Sampling Location	Chowki Mirgal	Period of Testing	22/07/2024 To 29/07/2024	
Sampling Plan and Method	NSETLC/AIR/AA/TP/08			
Date of Sampling	20/07/2024 To 21/07/2024	Sample Collected By	NSETLC Representative	
Field Environmental Conditions	Clear Sky	Environmental Condition (During Analysis In Lab)	Room Temp. ⁰ C:-27± 2	
			Relative Humidity%:-55±15	
TEST RESULTS				
S. No.	Parameters	Unit	Results	Test Protocol
1.	Respirable suspended particulate matter (PM 10)	µg/m ³	69.87	IS 5182 : Part 23 : 2006 : RA 2022
2.	Fine Particulate Matter (PM2.5)	µg/m ³	38.85	IS 5182 : Part 24 : 1970 : RA 2019
3.	Oxides of Nitrogen (NO _x)	µg/m ³	11.20	IS 5182 :Part 6 : Sec 2 : 2018
4.	Sulphur Dioxide (SO ₂)	µg/m ³	7.56	IS 5182 : Part 2 : Sec 1 : 2023
Note: BDL – Below Detection Limit, ND - Not Detected				
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(Dinesh Kumar Varshney) Result Review By		(Narendra Singh Naruka) Authorized Signatory		

******END OF REPORT******

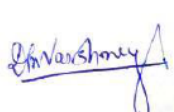

Corporate Office. Add.:-Plot No- 51, Ganeta House, Shiv Vihar, Near Patrakar Colony Road, Mansarovar JAIPUR, Rajasthan-302020

Laboratory Add. :- Plot No- 48, Shiv Vihar, Near Patrakar Colony Road, Mansarovar JAIPUR, Rajasthan-302020,

Mobile no:-98299-30877, 94145-42177, Ph No.:-0141-6783371

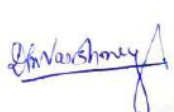

E-mail: nsevirotech@gmail.com, lab.nsevirotech@gmail.com,

Visit us- www.nsevirotech.com

ULR No.:- TC1089324000000259F		Date:- 29/07/2024		
Ambient Air Analysis Report				
Issued to	M/s Giri Lime & Chemicals			
Name of Project	Minerals Mining Project, Mauza&Mohal:- Chowki Mrigwal, Tehsil:- Paonta Sahib, District:- Sirmour, State:-Himachal Pradesh, Area :- 4.6 Hect., Khasra no.:- 520/1			
Address	Village- Badrinagar, Tehsil:- Paonta Sahib, District:- Sirmour,State:- Himachal Pradesh			
Type of Sample	Ambient Air Sample			
SAMPLE IDENTIFICATION DETAILS				
Sample Id	NSETLC/Ambient Air/10/07	Date of Sample Received	22/07/2024	
Sampling Location	Baag	Period of Testing	22/07/2024 To 29/07/2024	
Sampling Plan and Method	NSETLC/AIR/AA/TP/08			
Date of Sampling	20/07/2024 To 21/07/2024	Sample Collected By	NSETLC Representative	
Field Environmental Conditions	Clear Sky	Environmental Condition (During Analysis In Lab)	Room Temp.⁰C:-27± 2	
			Relative Humidity%:-55±15	
TEST RESULTS				
S. No.	Parameters	Unit	Results	Test Protocol
1.	Respirable suspended particulate matter (PM 10)	µg/m ³	69.13	IS 5182 : Part 23 : 2006 : RA 2022
2.	Fine Particulate Matter (PM2.5)	µg/m ³	38.22	IS 5182 : Part 24 : 1970 : RA 2019
3.	Oxides of Nitrogen (NO _x)	µg/m ³	11.30	IS 5182 :Part 6 : Sec 2 : 2018
4.	Sulphur Dioxide (SO ₂)	µg/m ³	7.97	IS 5182 : Part 2 : Sec 1 : 2023
Note: BDL – Below Detection Limit, ND - Not Detected				
This report is not to be reproduced wholly or in part and cannot be used as evidence in the court of law and should not be used in any advertising media without special permission in writing.				
Total liability of this laboratory is limited to the invoice amount.				
The results enlisted refer only to the above sample and applicable parameters endorsement of products is neither inferred nor implied.				
Samples will be destroyed after 15 days from the date of issuing of analysis of report unless otherwise specified.				
 (Dinesh Kumar Varshney) Result Review By		 (Narendra Singh Naruka) Authorized Signatory		

******END OF REPORT******



ULR No.:- TC1089324000000260F		Date:- 29/07/2024		
Ambient Air Analysis Report				
Issued to	M/s Giri Lime & Chemicals			
Name of Project	Minerals Mining Project, Mauza&Mohal:- Chowki Mrigwal, Tehsil:- Paonta Sahib, District:- Sirmour, State:-Himachal Pradesh, Area :- 4.6 Hect., Khasra no.:- 520/1			
Address	Village- Badrinagar, Tehsil:- Paonta Sahib, District:- Sirmour,State:- Himachal Pradesh			
Type of Sample	Ambient Air Sample			
SAMPLE IDENTIFICATION DETAILS				
Sample Id	NSETLC/Ambient Air/11/07	Date of Sample Received	22/07/2024	
Sampling Location	Tilwari	Period of Testing	22/07/2024 To 29/07/2024	
Sampling Plan and Method	NSETLC/AIR/AA/TP/08			
Date of Sampling	20/07/2024 To 21/07/2024	Sample Collected By	NSETLC Representative	
Field Environmental Conditions	Clear Sky	Environmental Condition (During Analysis In Lab)	Room Temp.⁰C:-27± 2	
			Relative Humidity%:-55±15	
TEST RESULTS				
S. No.	Parameters	Unit	Results	Test Protocol
1.	Respirable suspended particulate matter (PM 10)	µg/m ³	68.64	IS 5182 : Part 23 : 2006 : RA 2022
2.	Fine Particulate Matter (PM2.5)	µg/m ³	38.46	IS 5182 : Part 24 : 1970 : RA 2019
3.	Oxides of Nitrogen (NO _x)	µg/m ³	10.77	IS 5182 :Part 6 : Sec 2 : 2018
4.	Sulphur Dioxide (SO ₂)	µg/m ³	7.55	IS 5182 : Part 2 : Sec 1 : 2023
Note: BDL – Below Detection Limit, ND - Not Detected				
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Total liability of this laboratory is limited to the invoice amount.				
The results enlisted refer only to the above sample and applicable parameters endorsement of products is neither inferred nor implied.				
Samples will be destroyed after 15 days from the date of issuing of analysis of report unless otherwise specified.				
 (Dinesh Kumar Varshney) Result Review By		 (Narendra Singh Naruka) Authorized Signatory		

******END OF REPORT******



ULR No.:- TC1089324000000261F **Date:- 29/07/2024**

Ambient Air Analysis Report

Issued to	M/s Giri Lime & Chemicals
Name of Project	Minerals Mining Project, Mauza&Mohal:- Chowki Mrigwal, Tehsil:- Paonta Sahib, District:- Sirmour, State:-Himachal Pradesh, Area :- 4.6 Hect., Khasra no.:- 520/1
Address	Village- Badrinagar, Tehsil:- Paonta Sahib, District:- Sirmour,State:- Himachal Pradesh
Type of Sample	Ambient Air Sample

SAMPLE IDENTIFICATION DETAILS

Sample Id	NSETLC/Ambient Air/12/07	Date of Sample Received	22/07/2024
Sampling Location	Kuner	Period of Testing	22/07/2024 To 29/07/2024
Sampling Plan and Method	NSETLC/AIR/AA/TP/08		
Date of Sampling	20/07/2024 To 21/07/2024	Sample Collected By	NSETLC Representative
Field Environmental Conditions	Clear Sky	Environmental Condition (During Analysis In Lab)	Room Temp.⁰C:-27± 2
			Relative Humidity%:-55±15

TEST RESULTS

S. No.	Parameters	Unit	Results	Test Protocol
1.	Respirable suspended particulate matter (PM 10)	µg/m ³	68.76	IS 5182 : Part 23 : 2006 : RA 2022
2.	Fine Particulate Matter (PM2.5)	µg/m ³	39.14	IS 5182 : Part 24 : 1970 : RA 2019
3.	Oxides of Nitrogen (NO _x)	µg/m ³	10.95	IS 5182 :Part 6 : Sec 2 : 2018
4.	Sulphur Dioxide (SO ₂)	µg/m ³	7.46	IS 5182 : Part 2 : Sec 1 : 2023

Note: BDL – Below Detection Limit, ND - Not Detected

This report is not to be reproduced wholly or in part and cannot be used as evidence in the court of law and should not be used in any advertising media without special permission in writing.

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The results enlisted refer only to the above sample and applicable parameters endorsement of products is neither inferred nor implied.

Samples will be destroyed after 15 days from the date of issuing of analysis of report unless otherwise specified.

(Dinesh Kumar Varshney)
Result Review By



(Narendra Singh Naruka)
Authorized Signatory

******END OF REPORT******



ULR No.:- TC1089324000000262F **Date:-** 29/07/2024

Noise Level Monitoring Report

Issued to	M/s Giri Lime & Chemicals
Name of Project	Minerals Mining Project, Mauza&Mohal:- Chowki Mrigwal, Tehsil:- Paonta Sahib, District:- Sirmour, State:-Himachal Pradesh, Area :- 4.6 Hect., Khasra no.:- 520/1
Address	Village- Badrinagar, Tehsil:- Paonta Sahib, District:- Sirmour,State:- Himachal Pradesh
Type of Sample	Ambient Noise Level

SAMPLE IDENTIFICATION DETAILS

Sample Id	NSETLC/Ambient Noise/08/07	Field Environmental Conditions	Clear Sky
Sampling Location	Project Site	Sample Collected By	NSETLC Representative
Date of Monitoring	20/07/2024 To 21/07/2024		

TEST RESULTS

S. No.	Parameters	Unit	Results	Requirements as per CPCB Guideline Limits in dB(A)Leq		Test Protocol
				Category of Area/Zone		
1.	Noise Level Day Time - L _{Day} (Duration : 6.00 AM To 10.00 PM)	dB(A)	57.6	Industrial Area	75.0	IS 9989 : 1981 RA 2020
				Commercial Area	65.0	
				Residential Area	55.0	
				Silence Zone	50.0	
2.	Noise Level Day Time – L _{Night} (Duration : 10.00 PM To 6.00 AM)	dB(A)	45.8	Industrial Area	70.0	IS 9989 : 1981 RA 2020
				Commercial Area	55.0	
				Residential Area	45.0	
				Silence Zone	40.0	

Note: BDL – Below Detection Limit, ND - Not Detected

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Samples will be destroyed after 15 days from the date of issuing of analysis of report unless otherwise specified.

(Dinesh Kumar Varshney)
Result Review By



(Narendra Singh Naruka)
Authorized Signatory

*****END OF REPORT*****

ULR No.:- TC1089324000000263F				Date:- 29/07/2024		
Water Analysis Report						
Issued to		M/s Giri Lime & Chemicals				
Name of Project		Minerals Mining Project, Mauza&Mohal:- Chowki Mrigwal, Tehsil:- Paonta Sahib, District:-Sirmour, State:-Himachal Pradesh, Area :- 4.6 Hect., Khasra no.:- 520/1				
Address		Village- Badrinagar, Tehsil:- Paonta Sahib, District:- Sirmour, State:- Himachal Pradesh				
Type of Sample		Water				
SAMPLE IDENTIFICATION DETAILS						
Sample Id		NSETLC /WATER/12/07		Sample Quantity		5.0 Liter
Sampling Location		Spring		Period of Testing		22/07/2024 To 29/07/2024
Sample Description		Sealed Pack , Clear Sample		Sample Collected By		Party Representative
Date of Sampling		20/07/2024		Environmental Condition (During Analysis)		Room Temp.^oC:- 27± 2
Date of Sample Received		22/07/2024				Relative Humidity%:- 55±15
TEST RESULTS						
S. No.	Parameters	Unit	Results	Standards Limit as Per IS 10500:2012 RA 2018		Test Protocol
				Acceptable Limit	Permissible Limit	
1.	pH	NA	7.34	6.5 to 8.5	NR	IS 3025 (P-11): 1983 RA 2022
2.	Turbidity	NTU	0.9	1.0	5.0	IS 3025 (P-10): 1984 RA 2023
3.	Conductivity	µS/cm	492.06	--	--	IS 3025 (P-14): 1984 RA 2019
4.	Temperature	^o C	26.9	--	--	IS 3025 (P-09): 1984 RA 2023
5.	Total Alkalinity as CaCO ₃	mg/l	95.00	200.00	600.00	IS 3025 (P-23): 1986 RA 2023
6.	Total Suspended Solids	mg/l	10.00	--	--	IS 3025 (P-17): 1984 RA 2022
7.	Total Dissolved Solids	mg/l	320.00	500.00	2000.00	IS 3025 (P-16): 1984 RA 2023
8.	Total Hardness as CaCO ₃	mg/l	105.00	200.00	600.0	IS 3025 (P-21): 2009 RA 2019
9.	Calcium Hardness as Ca ²⁺	mg/l	71.22	75.00	200.00	IS 3025 (P-40): 1991 RA 2019
10.	Magnesium Hardness as Mg ²⁺	mg/l	33.75	30.00	100.00	IS 3025 (P-46): 1994 RA 2023
11.	Chloride as Cl ⁻	mg/l	40.56	250.00	1000.00	IS 3025 (P-32): 1988 RA 2019
12.	Fluoride as F ⁻	mg/l	0.21	1.00	1.50	IS 3025 (P-60): 2008 RA 2019
13.	Nitrate as NO ₃ ⁻	mg/l	6.15	45.00	NR	IS 3025 (P-34): 1988 RA 2019
14.	Sulphate as SO ₄ ²⁻	mg/l	16.04	200.00	400.00	IS 3025(P-24): 1986 RA 2022
15.	Chemical Oxygen Demand(COD)	mg/l	8.00	--	--	IS 3025 (P-58): 2006 RA 2023
16.	Dissolved Oxygen	mg/l	4.08	--	--	IS 3025 (P-38): 1989 RA 2019
17.	Sodium as Na	mg/l	28.11	--	--	IS 3025 (P-45): 1993 RA 2019



Format No.:- QR/ 40 B

18.	Potassium as K	mg/l	8.78	--	--	IS 3025 (P-45): 1993 RA 2019
19.	Iron as Fe	mg/l	< 0.05	0.30	NR	IS 3025 (P-53): 2003 RA 2019
20.	Phosphorus as PO43-	mg/l	< 0.05	--	--	IS 3025 (P-31): 1988 RA 2022
21.	Aluminium	mg/l	BDL(LD=2.0)	--	--	APHA 23 rd Ed 3111B : 2017
22.	Arsenic	mg/l	BDL(LD=0.05)	--	--	APHA 23 rd Ed 3114B : 2017
23.	Boron	mg/l	BDL(LD=0.1)	--	--	APHA 23 rd Ed 4500B : 2017
24.	Cadmium	mg/l	BDL(LD=0.05)	--	--	APHA 23 rd Ed 3111B : 2017
25.	Cobalt	mg/l	BDL(LD=0.05)	--	--	APHA 23 rd Ed 3111B : 2017
26.	Copper	mg/l	BDL(LD=0.05)	--	--	APHA 23 rd Ed 3111B : 2017
27.	Lead	mg/l	BDL(LD=0.1)	--	--	APHA 23 rd Ed 3111B : 2017
28.	Manganese	mg/l	BDL(LD=0.1)	--	--	APHA 23 rd Ed 3111B : 2017
29.	Mercury	mg/l	BDL(LD=0.01)	--	--	APHA 23 rd Ed 3112B : 2017
30.	Nickel	mg/l	BDL(LD=0.1)	--	--	APHA 23 rd Ed 3111B : 2017
31.	Zinc	mg/l	0.2	--	--	APHA 23 rd Ed 3111B : 2017
32.	Silver	mg/l	BDL(LD=0.1)	--	--	APHA 23 rd Ed 3111B : 2017
33.	Chromium	mg/l	BDL(LD=0.1)	--	--	APHA 23 rd Ed 3111B : 2017

Note:

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(Dinesh Kumar Varshney)
Result Review By



(Narendra Singh Naruka)
Authorized Signatory

******END OF REPORT******

Form 59

[See rules 115 (2)]

Pollution Under Control Certificate

Authorised By :
Government of Himachal Pradesh

Date : 04/11/2023
Time : 12:08:19 PM
Validity upto : 03/11/2024



Certificate SL. No. : HP07100070001947
Registration No. : HP22D0497
Date of Registration : 16/Apr/2012
Month & Year of Manufacturing : January-2010
Valid Mobile Number : *****0005
Emission Norms : BHARAT STAGE IV
Fuel : DIESEL
PUC Code : HP0710007
GSTIN :
Fees : Rs.60.00
(GST to be paid extra as applicable)
MIL observation : No

Vehicle Photo with Registration plate
60 mm x 30 mm



Sr. No.	Pollutant (as applicable)	Units (as applicable)	Emission limits	Measured Value (upto 2 decimal places)
1	2	3	4	5
Idling Emissions	Carbon Monoxide (CO)	percentage (%)		
	Hydrocarbon, (THC/HC)	ppm		
High idling emissions	CO	percentage (%)		
	RPM	RPM	2500 ± 200	
	Lambda	1.00 ± 0.05	1 ± 0.03	
Smoke Density	Light absorption coefficient	1/metre	1.62	1.13

This PUC certificate is system generated through the national register of motor vehicles and does not require any signature.

Note : 1. Vehicle owners to link their mobile numbers to registered vehicle by logging to <https://puc.parivahan.gov.in>



[FORM O]
 [See Rule 29F (2) and 29L]
 Report of medical examination under rule 29B
 (To be issued in triplicate)

Certificate No.

Certified that Shri/Shrimati Rameshwar employed
Mynor Works Kabou in Iron Ore & Chromite mine, Form B No. has been examined
 for an initial/periodical medical examination. He/She appears to be 42 years of age. The
 findings of the examining authority are given in the attached sheet. It is considered that
Shri Rameshwar

is medically fit for any employed in mines.
 is suffering from and is medically unfit for

- (i) any employment in mine; or
- (ii) any employment below ground; or
- (iii) any employment or work

is suffering from should get this disability cured/controlled and should be
 again examined within a period of months. He/She will appear for reexamination with
 the result of test of and the opinion of specialist
 from He/She may be permitted to carry on his duties during this period.



Dr. Vinkesh H. Mehta
 Medical Officer I/c
 Static Dispensary
 Sataun (H.P.)

Signature Vinkesh H. Mehta
 Examining Authority: Medical Officer I/c
 Static Dispensary
 Sataun (H.P.)

Dr. VINKESH H. MEHTA (H.P.)
 Name and designation M.O. I/c
 in Block letters Govt. of India
 Ministry of Labour
 Static Dispensary
 Limestone & Dolomite Mines
 P.O. SATAUN, Sataun (H.P.)
 Pin-173029

Place Static Dispensary Sataun
 Date - 11/5/2023

[FORM O]
 [See Rule 29F (2) and 29L]
 Report of medical examination under rule 29B
 (To be issued in triplicate)

Certificate No.

Certified that Shri/Shrimati: Manraj employed Munc Worker/Labour in Limestone & Dolomite mine, Form B No. 7 has been examined for an initial/periodical medical examination. He/She appears to be 41 years of age. The findings of the examining authority are given in the attached sheet. It is considered that Shri Shrimati: Manraj

- is medically fit for any employed in mines.
 is suffering from and is medically unfit for
- (i) any employment in mine; or
 - (ii) any employment below ground; or
 - (iii) any employment or work.....

suffering from should get this disability cured/controlled and should be re-examined within a period of months. He/She will appear for reexamination with the result of test of and the opinion of specialist from He/She may be permitted to carry on his duties during this period.



AM
 Officer In Charge
 Dispensary
 Sataun (H.P.)

Static Dispensary Sataun (H.P.)
 Date: 11/5/2024

Vin
 Signature 11/5/2024
 Examining Authority Medical Officer IIc
 Static Dispensary
 Dr. VIKKESH MEHTA (H.P.)
 Name and designation in Block letters M.O.-I/c
 Govt. of India
 Ministry of Labour
 Static Dispensary
 Limestone & Dolomite Mines
 P.O. SATAUN, Dist Sirmur (H.P.)
 Pin-173028

MEDICAL CERTIFICATE OF FITNESS

I have examined Shri / Kumari / Smt. Subhash Chand
 Son / Daughter of Shri Bija Ram aged
37 Years, of Village: Chowki Mangwal P.O.
Kanti Mathura P.S. Paonta Sahib
 Dist. SIRSA State H.P. PIN 173029 and certify that, he
 / she is free from deafness, defective vision (including colour vision) or any other
 infirmity, mental or physical, likely to interfere with the efficiency of his / her work and
 found him / her possessing good health.

This certificate is being given to him / her for the purpose of Mine & Blaste
Certificate Competency Exam

Shand
 Signature of Candidate

(To be signed in presence of the Medical Officer)

Signature of Medical Officer: Vij 25-1-2022

Name of Medical Officer: Dr. Vinayak Mahajan

Registration No. 30013 Medical Officer
 State Dispensary,
 Sirsa (H.P.)

Dated: 25-1-2022

Govt. of India
 Ministry of Labour
 State Dispensary
 Limestone & Granite Mines
 P.O. SIRSA, Dist. Sirsa (H.P.)
 PIN-173029

Note: Medical certificate granted by a qualified medical practitioner holding at least M.B.B.S. Degree and registered with Medical Council of India, shall only be valid. The date of issue of the medical certificate should be within one year from the date of application.

[FORM O]
 [Sec Rule 29F (2) and 29L]
 Report of medical examination under rule 29B
 (To be issued in triplicate)

Certificate No.

Certified that Shri/Shrimati Raju employed Mine Worker above in 6. sidhwa & Chandi mine, Form B No. 5 has been examined at initial/periodical medical examination. He/She appears to be 42 years of age. The findings of the examining authority are given in the attached sheet. It is considered that Shri Raju

- is medically fit for any employed in mines.
- is suffering from and is medically unfit for
 - (i) any employment in mine or
 - (ii) any employment below ground; or
 - (iii) any employment or work

is suffering from should get this disability cured/controlled and should be again examined within a period of months. He/She will appear for reexamination with the result of his/her and the opinion of specialist from He may be permitted to carry on his duties during this period.



Dr. Vinayesh Mehra
 M.O. I/C
 Static Dispensary
 Sataun (H.P.)

Signature *Vinayesh Mehra*
 Examining Authority *11/5/2023*
 Medical Officer I/B
 Static Dispensary
 Sataun (H.P.)

Dr. VINKESH MEHRA
 Name and designation *M.O. I/C*
 in Block letters

Govt. of India
 Ministry of Labour
 Static Dispensary
 Limestone & Dolomite Mines
 P.O. SATAUN, Distt Sirmur (H.P.)
Pin-173028

Place - *Static Dispensary Sataun (H.P.)*
 Date *11/5/2023*

REST SHELTER PHOTOGRAPH



M/s GIRI LIME AND CHEMICALS

Mine owner: - Vill. Chowki Mirgwal, Tehsil Paonta Sahib.

And Deals in all kinds of Lime Stone

Ref.....

Dated.....12/7/2024..

SR. NO.	NAME	DESIGNATION	QUALIFICATION	SALARY
1.	KUNDAN SINGH NEGI	Mine Manager	Forman	20,000/-
2.	RAMESH CHAND	Mine Mate	Mine Mate	12,000/-
3.	SUBHASH CHAND	Supervisor	10+2	10,000/-
4.	JOGINDER SINGH	Accountant	10+2	10,000/-
5.	RAMESHWAR	Munshi	10 th	8,000/-



Yours Sincerely

Arun Grover

Prop



Format No.:- QR/ 40 B

ULR No.:- TC1089324000000257F		Date:- 29/07/2024		
Ambient Air Analysis Report				
Issued to	M/s Giri Lime & Chemicals			
Name of Project	Minerals Mining Project, Mauza&Mohal:- Chowki Mrigwal, Tehsil:- Paonta Sahib, District:- Sirmour, State:-Himachal Pradesh, Area :- 4.6 Hect., Khasra no.:- 520/1			
Address	Village- Badrinagar, Tehsil:- Paonta Sahib, District:- Sirmour,State:- Himachal Pradesh			
Type of Sample	Ambient Air Sample			
SAMPLE IDENTIFICATION DETAILS				
Sample Id	NSETLC/Ambient Air/08/07	Date of Sample Received	22/07/2024	
Sampling Location	Project Site	Period of Testing	22/07/2024 To 29/07/2024	
Sampling Plan and Method	NSETLC/AIR/AA/TP/08			
Date of Sampling	20/07/2024 To 21/07/2024	Sample Collected By	NSETLC Representative	
Field Environmental Conditions	Clear Sky	Environmental Condition (During Analysis In Lab)	Room Temp.⁰C:-27± 2	
			Relative Humidity%:-55±15	
TEST RESULTS				
S. No.	Parameters	Unit	Results	Test Protocol
1.	Respirable suspended particulate matter (PM 10)	µg/m ³	70.25	IS 5182 : Part 23 : 2006 : RA 2022
2.	Fine Particulate Matter (PM2.5)	µg/m ³	40.54	IS 5182 : Part 24 : 1970 : RA 2019
3.	Oxides of Nitrogen (NO _x)	µg/m ³	12.03	IS 5182 :Part 6 : Sec 2 : 2018
4.	Sulphur Dioxide (SO ₂)	µg/m ³	8.42	IS 5182 : Part 2 : Sec 1 : 2023
Note: BDL – Below Detection Limit, ND - Not Detected				
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Total liability of this laboratory is limited to the invoice amount.				
The results enlisted refer only to the above sample and applicable parameters endorsement of products is neither inferred nor implied.				
Samples will be destroyed after 15 days from the date of issuing of analysis of report unless otherwise specified.				
 (Dinesh Kumar Varshney) Result Review By		 (Narendra Singh Naruka) Authorized Signatory		

******END OF REPORT******

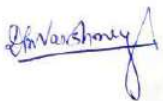

Corporate Office. Add.:-Plot No- 51, Ganeta House, Shiv Vihar, Near Patrakar Colony Road, Mansarovar JAIPUR, Rajasthan- 302020

Laboratory Add. :- Plot No- 48, Shiv Vihar, Near Patrakar Colony Road, Mansarovar JAIPUR, Rajasthan-302020,

Mobile no:-98299-30877, 94145-42177, Ph No.:-0141-6783371

E-mail: nsevirotech@gmail.com, lab.nsevirotech@gmail.com,



Visit us- www.nsevirotech.com

ULR No.:- TC1089324000000258F		Date:- 29/07/2024		
Ambient Air Analysis Report				
Issued to	M/s Giri Lime & Chemicals			
Name of Project	Minerals Mining Project, Mauza&Mohal:- Chowki Mrigwal, Tehsil:- Paonta Sahib, District:- Sirmour, State:-Himachal Pradesh, Area :- 4.6 Hect., Khasra no.:- 520/1			
Address	Village- Badrinagar, Tehsil:- Paonta Sahib, District:- Sirmour,State:- Himachal Pradesh			
Type of Sample	Ambient Air Sample			
SAMPLE IDENTIFICATION DETAILS				
Sample Id	NSETLC/Ambient Air/09/07	Date of Sample Received	22/07/2024	
Sampling Location	Chowki Mirgal	Period of Testing	22/07/2024 To 29/07/2024	
Sampling Plan and Method	NSETLC/AIR/AA/TP/08			
Date of Sampling	20/07/2024 To 21/07/2024	Sample Collected By	NSETLC Representative	
Field Environmental Conditions	Clear Sky	Environmental Condition (During Analysis In Lab)	Room Temp. ⁰ C:-27± 2	
			Relative Humidity% :-55±15	
TEST RESULTS				
S. No.	Parameters	Unit	Results	Test Protocol
1.	Respirable suspended particulate matter (PM 10)	µg/m ³	69.87	IS 5182 : Part 23 : 2006 : RA 2022
2.	Fine Particulate Matter (PM2.5)	µg/m ³	38.85	IS 5182 : Part 24 : 1970 : RA 2019
3.	Oxides of Nitrogen (NO _x)	µg/m ³	11.20	IS 5182 :Part 6 : Sec 2 : 2018
4.	Sulphur Dioxide (SO ₂)	µg/m ³	7.56	IS 5182 : Part 2 : Sec 1 : 2023
Note: BDL – Below Detection Limit, ND - Not Detected				
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Samples will be destroyed after 15 days from the date of issuing of analysis of report unless otherwise specified.				
 (Dinesh Kumar Varshney) Result Review By		 (Narendra Singh Naruka) Authorized Signatory		

******END OF REPORT******



Format No.:- QR/ 40 B

ULR No.:- TC1089324000000259F		Date:- 29/07/2024		
Ambient Air Analysis Report				
Issued to	M/s Giri Lime & Chemicals			
Name of Project	Minerals Mining Project, Mauza&Mohal:- Chowki Mrigwal, Tehsil:- Paonta Sahib, District:- Sirmour, State:-Himachal Pradesh, Area :- 4.6 Hect., Khasra no.:- 520/1			
Address	Village- Badrinagar, Tehsil:- Paonta Sahib, District:- Sirmour,State:- Himachal Pradesh			
Type of Sample	Ambient Air Sample			
SAMPLE IDENTIFICATION DETAILS				
Sample Id	NSETLC/Ambient Air/10/07	Date of Sample Received	22/07/2024	
Sampling Location	Baag	Period of Testing	22/07/2024 To 29/07/2024	
Sampling Plan and Method	NSETLC/AIR/AA/TP/08			
Date of Sampling	20/07/2024 To 21/07/2024	Sample Collected By	NSETLC Representative	
Field Environmental Conditions	Clear Sky	Environmental Condition (During Analysis In Lab)	Room Temp.⁰C:- 27± 2	
			Relative Humidity%:- 55±15	
TEST RESULTS				
S. No.	Parameters	Unit	Results	Test Protocol
1.	Respirable suspended particulate matter (PM 10)	µg/m ³	69.13	IS 5182 : Part 23 : 2006 : RA 2022
2.	Fine Particulate Matter (PM2.5)	µg/m ³	38.22	IS 5182 : Part 24 : 1970 : RA 2019
3.	Oxides of Nitrogen (NO _x)	µg/m ³	11.30	IS 5182 :Part 6 : Sec 2 : 2018
4.	Sulphur Dioxide (SO ₂)	µg/m ³	7.97	IS 5182 : Part 2 : Sec 1 : 2023
Note: BDL – Below Detection Limit, ND - Not Detected				
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The results enlisted refer only to the above sample and applicable parameters endorsement of products is neither inferred nor implied.				
Samples will be destroyed after 15 days from the date of issuing of analysis of report unless otherwise specified.				
 (Dinesh Kumar Varshney) Result Review By		 (Narendra Singh Naruka) Authorized Signatory		

******END OF REPORT******

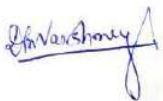

Corporate Office. Add.:-Plot No- 51, Ganeta House, Shiv Vihar, Near Patrakar Colony Road, Mansarovar JAIPUR, Rajasthan- 302020

Laboratory Add. :- Plot No- 48, Shiv Vihar, Near Patrakar Colony Road, Mansarovar JAIPUR, Rajasthan-302020,

Mobile no:-98299-30877, 94145-42177, Ph No.:-0141-6783371

E-mail: nsevirotech@gmail.com, lab.nsevirotech@gmail.com,



Visit us- www.nsevirotech.com

ULR No.:- TC1089324000000260F		Date:- 29/07/2024		
Ambient Air Analysis Report				
Issued to	M/s Giri Lime & Chemicals			
Name of Project	Minerals Mining Project, Mauza&Mohal:- Chowki Mrigwal, Tehsil:- Paonta Sahib, District:- Sirmour, State:-Himachal Pradesh, Area :- 4.6 Hect., Khasra no.:- 520/1			
Address	Village- Badrinagar, Tehsil:- Paonta Sahib, District:- Sirmour,State:- Himachal Pradesh			
Type of Sample	Ambient Air Sample			
SAMPLE IDENTIFICATION DETAILS				
Sample Id	NSETLC/Ambient Air/11/07	Date of Sample Received	22/07/2024	
Sampling Location	Tilwari	Period of Testing	22/07/2024 To 29/07/2024	
Sampling Plan and Method	NSETLC/AIR/AA/TP/08			
Date of Sampling	20/07/2024 To 21/07/2024	Sample Collected By	NSETLC Representative	
Field Environmental Conditions	Clear Sky	Environmental Condition (During Analysis In Lab)	Room Temp. ⁰ C:-27± 2	
			Relative Humidity% :-55±15	
TEST RESULTS				
S. No.	Parameters	Unit	Results	Test Protocol
1.	Respirable suspended particulate matter (PM 10)	µg/m ³	68.64	IS 5182 : Part 23 : 2006 : RA 2022
2.	Fine Particulate Matter (PM2.5)	µg/m ³	38.46	IS 5182 : Part 24 : 1970 : RA 2019
3.	Oxides of Nitrogen (NO _x)	µg/m ³	10.77	IS 5182 :Part 6 : Sec 2 : 2018
4.	Sulphur Dioxide (SO ₂)	µg/m ³	7.55	IS 5182 : Part 2 : Sec 1 : 2023
Note: BDL – Below Detection Limit, ND - Not Detected				
This report is not to be reproduced wholly or in part and cannot be used as evidence in the court of law and should not be used in any advertising media without special permission in writing.				
Total liability of this laboratory is limited to the invoice amount.				
The results enlisted refer only to the above sample and applicable parameters endorsement of products is neither inferred nor implied.				
Samples will be destroyed after 15 days from the date of issuing of analysis of report unless otherwise specified.				
 (Dinesh Kumar Varshney) Result Review By		 (Narendra Singh Naruka) Authorized Signatory		

******END OF REPORT******



Format No.:- QR/ 40 B

ULR No.:- TC1089324000000261F		Date:- 29/07/2024		
Ambient Air Analysis Report				
Issued to	M/s Giri Lime & Chemicals			
Name of Project	Minerals Mining Project, Mauza&Mohal:- Chowki Mrigwal, Tehsil:- Paonta Sahib, District:- Sirmour, State:-Himachal Pradesh, Area :- 4.6 Hect., Khasra no.:- 520/1			
Address	Village- Badrinagar, Tehsil:- Paonta Sahib, District:- Sirmour,State:- Himachal Pradesh			
Type of Sample	Ambient Air Sample			
SAMPLE IDENTIFICATION DETAILS				
Sample Id	NSETLC/Ambient Air/12/07	Date of Sample Received	22/07/2024	
Sampling Location	Kuner	Period of Testing	22/07/2024 To 29/07/2024	
Sampling Plan and Method	NSETLC/AIR/AA/TP/08			
Date of Sampling	20/07/2024 To 21/07/2024	Sample Collected By	NSETLC Representative	
Field Environmental Conditions	Clear Sky	Environmental Condition (During Analysis In Lab)	Room Temp.⁰C:-27± 2	
			Relative Humidity% :-55±15	
TEST RESULTS				
S. No.	Parameters	Unit	Results	Test Protocol
1.	Respirable suspended particulate matter (PM 10)	µg/m ³	68.76	IS 5182 : Part 23 : 2006 : RA 2022
2.	Fine Particulate Matter (PM2.5)	µg/m ³	39.14	IS 5182 : Part 24 : 1970 : RA 2019
3.	Oxides of Nitrogen (NO _x)	µg/m ³	10.95	IS 5182 :Part 6 : Sec 2 : 2018
4.	Sulphur Dioxide (SO ₂)	µg/m ³	7.46	IS 5182 : Part 2 : Sec 1 : 2023
Note: BDL – Below Detection Limit, ND - Not Detected				
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The results enlisted refer only to the above sample and applicable parameters endorsement of products is neither inferred nor implied.				
Samples will be destroyed after 15 days from the date of issuing of analysis of report unless otherwise specified.				
 (Dinesh Kumar Varshney) Result Review By		 (Narendra Singh Naruka) Authorized Signatory		

******END OF REPORT******



Corporate Office. Add.:-Plot No- 51, Ganeta House, Shiv Vihar, Near Patrakar Colony Road, Mansarovar JAIPUR, Rajasthan-302020

Laboratory Add. :- Plot No- 48, Shiv Vihar, Near Patrakar Colony Road, Mansarovar JAIPUR, Rajasthan-302020,

Mobile no:-98299-30877, 94145-42177, Ph No.:-0141-6783371

E-mail: nsevirotech@gmail.com, lab.nsevirotech@gmail.com,

Visit us- www.nsevirotech.com

ULR No.:- TC1089324000000262F				Date:- 29/07/2024		
Noise Level Monitoring Report						
Issued to	M/s Giri Lime & Chemicals					
Name of Project	Minerals Mining Project, Mauza&Mohal:- Chowki Mrigwal, Tehsil:- Paonta Sahib, District:- Sirmour, State:-Himachal Pradesh, Area :- 4.6 Hect., Khasra no.:- 520/1					
Address	Village- Badrinagar, Tehsil:- Paonta Sahib, District:- Sirmour,State:- Himachal Pradesh					
Type of Sample	Ambient Noise Level					
SAMPLE IDENTIFICATION DETAILS						
Sample Id	NSETLC/Ambient Noise/08/07		Field Environmental Conditions	Clear Sky		
Sampling Location	Project Site		Sample Collected By	NSETLC Representative		
Date of Monitoring	20/07/2024 To 21/07/2024					
TEST RESULTS						
S. No.	Parameters	Unit	Results	Requirements as per CPCB Guideline Limits in dB(A)Leq		Test Protocol
				Category of Area/Zone		
1.	Noise Level Day Time - L _{Day} (Duration : 6.00 AM To 10.00 PM)	dB(A)	57.6	Industrial Area	75.0	IS 9989 : 1981 RA 2020
				Commercial Area	65.0	
				Residential Area	55.0	
				Silence Zone	50.0	
2.	Noise Level Day Time – L _{Night} (Duration : 10.00 PM To 6.00 AM)	dB(A)	45.8	Industrial Area	70.0	IS 9989 : 1981 RA 2020
				Commercial Area	55.0	
				Residential Area	45.0	
				Silence Zone	40.0	
Note: BDL – Below Detection Limit, ND - Not Detected						
This report is not to be reproduced wholly or in part and cannot be used as evidence in the court of law and should not be used in any advertising media without special permission in writing.						
Total liability of this laboratory is limited to the invoice amount.						
The results enlisted refer only to the above sample and applicable parameters endorsement of products is neither inferred nor implied.						
Samples will be destroyed after 15 days from the date of issuing of analysis of report unless otherwise specified.						
 (Dinesh Kumar Varshney) Result Review By			 (Narendra Singh Naruka) Authorized Signatory			

******END OF REPORT******

Corporate Office. Add.:-Plot No- 51, Ganeta House, Shiv Vihar, Near Patrakar Colony Road, Mansarovar JAIPUR, Rajasthan- 302020

Laboratory Add. :- Plot No- 48, Shiv Vihar, Near Patrakar Colony Road, Mansarovar JAIPUR, Rajasthan-302020,

Mobile no:-98299-30877, 94145-42177, Ph No.:-0141-6783371

E-mail: nsevirotech@gmail.com, lab.nsevirotech@gmail.com,

Visit us- www.nsevirotech.com



ULR No.:- TC1089324000000263F				Date:- 29/07/2024		
Water Analysis Report						
Issued to		M/s Giri Lime & Chemicals				
Name of Project		Minerals Mining Project, Mauza&Mohal:- Chowki Mrigwal, Tehsil:- Paonta Sahib, District:-Sirmour, State:-Himachal Pradesh, Area :- 4.6 Hect., Khasra no.:- 520/1				
Address		Village- Badrinagar, Tehsil:- Paonta Sahib, District:- Sirmour,State:- Himachal Pradesh				
Type of Sample		Water				
SAMPLE IDENTIFICATION DETAILS						
Sample Id		NSETLC /WATER/12/07		Sample Quantity		5.0 Liter
Sampling Location		Spring		Period of Testing		22/07/2024 To 29/07/2024
Sample Description		Sealed Pack , Clear Sample		Sample Collected By		Party Representative
Date of Sampling		20/07/2024		Environmental Condition (During Analysis)		Room Temp.^oC:- 27± 2
Date of Sample Received		22/07/2024				Relative Humidity%:- 55±15
TEST RESULTS						
S. No.	Parameters	Unit	Results	Standards Limit as Per IS 10500:2012 RA 2018		Test Protocol
				Acceptable Limit	Permissible Limit	
1.	pH	NA	7.34	6.5 to 8.5	NR	IS 3025 (P-11): 1983 RA 2022
2.	Turbidity	NTU	0.9	1.0	5.0	IS 3025 (P-10): 1984 RA 2023
3.	Conductivity	µS/cm	492.06	--	--	IS 3025 (P-14): 1984 RA 2019
4.	Temperature	^o C	26.9	--	--	IS 3025 (P-09): 1984 RA 2023
5.	Total Alkalinity as CaCO ₃	mg/l	95.00	200.00	600.00	IS 3025 (P-23): 1986 RA 2023
6.	Total Suspended Solids	mg/l	10.00	--	--	IS 3025 (P-17): 1984 RA 2022
7.	Total Dissolved Solids	mg/l	320.00	500.00	2000.00	IS 3025 (P-16): 1984 RA 2023
8.	Total Hardness as CaCO ₃	mg/l	105.00	200.00	600.0	IS 3025 (P-21): 2009 RA 2019
9.	Calcium Hardness as Ca ²⁺	mg/l	71.22	75.00	200.00	IS 3025 (P-40): 1991 RA 2019
10.	Magnesium Hardness as Mg ²⁺	mg/l	33.75	30.00	100.00	IS 3025 (P-46): 1994 RA 2023
11.	Chloride as Cl ⁻	mg/l	40.56	250.00	1000.00	IS 3025 (P-32): 1988 RA 2019
12.	Fluoride as F ⁻	mg/l	0.21	1.00	1.50	IS 3025 (P-60): 2008 RA 2019
13.	Nitrate as NO ₃ ⁻	mg/l	6.15	45.00	NR	IS 3025 (P-34): 1988 RA 2019
14.	Sulphate as SO ₄ ²⁻	mg/l	16.04	200.00	400.00	IS 3025(P-24): 1986 RA 2022
15.	Chemical Oxygen Demand(COD)	mg/l	8.00	--	--	IS 3025 (P-58): 2006 RA 2023
16.	Dissolved Oxygen	mg/l	4.08	--	--	IS 3025 (P-38): 1989 RA 2019
17.	Sodium as Na	mg/l	28.11	--	--	IS 3025 (P-45): 1993 RA 2019

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18.	Potassium as K	mg/l	8.78	--	--	IS 3025 (P-45): 1993 RA 2019
19.	Iron as Fe	mg/l	< 0.05	0.30	NR	IS 3025 (P-53): 2003 RA 2019
20.	Phosphorus as PO43-	mg/l	< 0.05	--	--	IS 3025 (P-31): 1988 RA 2022
21.	Aluminium	mg/l	BDL(LD=2.0)	--	--	APHA 23 rd Ed 3111B : 2017
22.	Arsenic	mg/l	BDL(LD=0.05)	--	--	APHA 23 rd Ed 3114B : 2017
23.	Boron	mg/l	BDL(LD=0.1)	--	--	APHA 23 rd Ed 4500B : 2017
24.	Cadmium	mg/l	BDL(LD=0.05)	--	--	APHA 23 rd Ed 3111B : 2017
25.	Cobalt	mg/l	BDL(LD=0.05)	--	--	APHA 23 rd Ed 3111B : 2017
26.	Copper	mg/l	BDL(LD=0.05)	--	--	APHA 23 rd Ed 3111B : 2017
27.	Lead	mg/l	BDL(LD=0.1)	--	--	APHA 23 rd Ed 3111B : 2017
28.	Manganese	mg/l	BDL(LD=0.1)	--	--	APHA 23 rd Ed 3111B : 2017
29.	Mercury	mg/l	BDL(LD=0.01)	--	--	APHA 23 rd Ed 3112B : 2017
30.	Nickel	mg/l	BDL(LD=0.1)	--	--	APHA 23 rd Ed 3111B : 2017
31.	Zinc	mg/l	0.2	--	--	APHA 23 rd Ed 3111B : 2017
32.	Silver	mg/l	BDL(LD=0.1)	--	--	APHA 23 rd Ed 3111B : 2017
33.	Chromium	mg/l	BDL(LD=0.1)	--	--	APHA 23 rd Ed 3111B : 2017

Note:

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Samples will be destroyed after 15 days from the date of issuing of analysis of report unless otherwise specified.



(Dinesh Kumar Varshney)
Result Review By



(Narendra Singh Naruka)
Authorized Signatory

******END OF REPORT******

[See rules 115 (2)]

Pollution Under Control Certificate

Authorised By :
Government of Himachal Pradesh

Date : 04/11/2023
Time : 12:08:19 PM
Validity upto : 03/11/2024



Certificate SL. No. : HP07100070001947
Registration No. : HP22D0497
Date of Registration : 16/Apr/2012
Month & Year of Manufacturing : January-2010
Valid Mobile Number : *****0005
Emission Norms : BHARAT STAGE IV
Fuel : DIESEL
PUC Code : HP0710007
GSTIN :
Fees : Rs.60.00
(GST to be paid extra as applicable)
MIL observation : No

Vehicle Photo with Registration plate
60 mm x 30 mm



Sr. No.	Pollutant (as applicable)	Units (as applicable)	Emission limits	Measured Value (upto 2 decimal places)
1	2	3	4	5
Idling Emissions	Carbon Monoxide (CO)	percentage (%)		
	Hydrocarbon, (THC/HC)	ppm		
High idling emissions	CO	percentage (%)		
	RPM	RPM	2500 ± 200	
	Lambda		1 ± 0.03	
Smoke Density	Light absorption coefficient	1/metre	1.62	1.13

This PUC certificate is system generated through the national register of motor vehicles and does not require any signature.

Note : 1. Vehicle owners to link their mobile numbers to registered vehicle by logging to <https://puc.parivahan.gov.in>



[FORM O]
 [See Rule 29F (2) and 29L]
 Report of medical examination under rule 29B
 (To be issued in triplicate)

Certificate No.

Certified that Shri/Shrimati Rameshwar employed
Mine Work/Kabour in Division of Chemistry mine, Form B No. has been examined
 as annual/periodical medical examination. He/She appears to be 42 years of age. The
 findings of the examining authority are given in the attached sheet. It is considered that
Shri Rameshwar

is medically fit for any employed in mines.
 is suffering from and is medically unfit for

- (i) any employment in mine, or
- (ii) any employment below ground; or
- (iii) any employment or work

is suffering from should get this disability cured/controlled and should be
 again examined within a period of months. He/She will appear for reexamination with
 the result of test of and the opinion of specialist
 from He/She may be permitted to carry on his duties during this period.



Dr. Vinkesh Menta
 Medical Officer (to
 Static Dispensary
 Sadam (H.P.)

Signature Vinkesh
 Examining Authority 11/5/2023
 Medical Officer (to
 Static Dispensary
 Sadam (H.P.)

Dr. VINKESH MENTA
 Name and designation M.O./C
 in Block letters Govt. of India
Ministry of Labour
Static Dispensary
Limestone & Dolomite Mines
P.O. SATABAN, Sadam (H.P.)
Pin-173029

Static Dispensary Sadam
 Date - 11/5/2023

[FORM O]

[Ser Rule 29F (2) and 29L]

Report of medical examination under rule 29B
(To be typed in triplicate)

Certificate No.

Certified that Shri/Smt. Manraj employed
Mun. Worker/Labour in Limestone & Dolomite mine, Form B No. 7 has been examined
for an initial/periodical medical examination. He/She appears to be 41 years of age. The
names of the examining authority are given in the attached sheet. It is considered that
Manraj

- is medically fit for any employment in mines.
- is suffering from and is medically unfit for
 - (i) any employment in mine, or
 - (ii) any employment below ground, or
 - (iii) any employment or work.....

suffering from should get this disability cured/controlled and should be
re-examined within a period of months. He/She will appear for reexamination with
the result of test of and the opinion of specialist
..... He/She may be permitted to carry on his duties during this period.



Manraj
Officer in
Charge
Dispensary
Sataun (H.P.)

Signature V.K.
11/5/2022
Examining Authority
Medical Officer I/c
Static Dispensary

Dr. VIKKESH MEHTA (H.P.)
Name and designation
in Black letters M.O. I/c
Govt. of India

Ministry of Labour
Static Dispensary
Limestone & Dolomite Mines
PAL-SATAUN, Dist. Solapur (H.P.)
PIN-173028

Static Dispensary Sataun (H.P.)
11/5/2022

MEDICAL CERTIFICATE OF FITNESS

I have examined Shri / Kumari / Smt. Subhash Chand.....
 Son / Daughter of Shri Bija Ram..... aged
37..... Years, of Village: Chaloki Mangwal..... P.O.
Kanti Masawa..... P.S. Paonta Sahib.....
 Dist. SIRSA..... State H.P...... PIN 173029..... and certify that, he
 / she is free from deafness, defective vision (including colour vision) or any other
 infirmity, mental or physical, likely to interfere with the efficiency of his / her work and
 found him / her possessing good health.

This certificate is being given to him / her for the purpose of Mine mate & Blaste
Certificate Competency Exam

Shand

Signature of Candidate

(To be signed in presence of the Medical Officer)

Signature of Medical Officer: Vin 25-1-2022.....

Name of Medical Officer: Dr. Vinayak Malhotra.....

Registration No. 30013.....

Medical Officer-119
 State Dispensary,
 Patna (H.P.)

Dated: 25-1-2022

Govt. of India
 Ministry of Labour
 State Dispensary
 Limestone & Seawater Mines
 P.O. PATNA, Dist. Sirsa (H.P.)
 PIN-173029

Note: Medical certificate granted by a qualified medical practitioner holding at least M.B.B.S. Degree and registered with Medical Council of India, shall only be valid. The date of issue of the medical certificate should be within **one year** from the date of application.

[FORM O]
 [Sec Rule 29F (2) and 29L]
 Report of medical examination under rule 29B
 (To be issued in triplicate)

Form No. _____

Certified that Shri/Shrimati Raju employed
 Mine Worked about in G. mine of Chandi mine, Form B No. 5 has been examined
 for annual/periodical medical examination. He/She appears to be 42 years of age. The
 findings of the examining authority are given in the attached sheet. It is considered that
 the Shri/ Shrimati Raju

is medically fit for any employed in mines.
 is suffering from _____ and is medically unfit for

- (i) any employment in mine or
- (ii) any employment below ground; or
- (iii) any employment or work _____

is suffering from _____ should get this disability cured/controlled and should be
 again examined within a period of _____ months. He/She will appear for reexamination with
 the result of test of _____ and the opinion of _____ specialist
 from _____ He/She may be permitted to carry on his duties during this period.



*Attended
 M.D.
 Static Dispensary
 Sataun (H.P.)*

Signature *Vin*
 Examining Authority *11/5/2023*
 Medical Officer II B
 Static Dispensary
 Sataun (H.P.)

VINKESH MEHTA
 Name and designation
 in Block letters *M.O. IIC*
 Govt. of India

Place - *Static Dispensary Sataun (H.P.)*
 Date - *11/5/2023*

Ministry of Labour
 Static Dispensary
 Limestone & Dolomite Mines
 P.O. SATALA, Distt Sataun (H.P.)
 Pin-173028



HIMACHAL STATE POLLUTION CONTROL BOARD

FORM V

(See Rule 14)

financial Year: 2022-2023

Environmental Statement for the financial year ending on 31st March on or before 30th of September every year.

Name and address of the unit / HCF : Giri Lime & Chemical Pvt. Ltd.,
Village Choki Mirgwal (Kamraoo) Distt.
Sirmour (H.P)KAmraoo,
Sirmaur

PART A

- (i) Name and address of the owner/ occupier of the industry operation or process : ARUN GROVER
- (ii) Industry category Primary-(STC Code) : RED, 1035-Mining and ore beneficiation
Secondary-(STC Code)

(iii) Production capacity

Product Name	Quantity	Unit
Lime Stone	20000	M.T./Year

- (iv) Year of establishment : 2012
- (v) Date of the last environment statement submitted :
- Attach File : N/A

PART B

1. Water consumption m³/ d

Process : 2

Cooling : 0

Domestic : 0.35

Name of products	Process water consumption per unit of product output	
	During the previous financial year	During the current financial year

2. Raw material consumption

Name of raw materials	Name of products	Consumption of raw material per unit	
		During the previous financial year	During the current financial year
Lime stone	Lime stone	20000 M.T./Year	20000 M.T./Year

File attach : N/A

*Industry may use codes if disclosing details of raw materials would violate contractual obligations, otherwise all industries have to name the raw material used.

PART C

Pollution discharged to environment/ unit of output.

Pollution	Quantity of pollutants discharged(mass/day)	Concentration of pollutants in discharges(mass/volume)	Percentage of variation from prescribed standards with reasons
(a) Water	Septic tank	Domestic waste water disposed in septic tank followed by soak pit	NA
(a) Air	Ambient air	RSPM= 46.97 microgrammes/m ³	within limits

File attach : N/A

PART D**Hazardous Wastes**

(as specified under Hazardous Wastes (Management and Handling) Rules, 1989)

Hazardous Wastes	Total Quantity (Kg)	
	During the previous financial year	During the current financial year
(a) From process	NA	NA
(b) From pollution control facilities	NA	NA

File attach : N/A

PART E**Solid Wastes**

	Total Quantity	
	During the previous financial year	During the current financial year
(a) From process	2021-22	133200
(b) From pollution control facility		
(c)(1) Quantity recycled or re-utilised within the unit		
(2) Sold		
(3) Disposed		

File attach : N/A

PART F

Please specify the characterization (in terms of composition and quantum) of hazardous as well as solid wastes and indicate disposal practice adopted for both these categories of wastes NA.

File attach : N/A

PART G

Impact of the pollution abatement measures taken on conservation of natural resources and on the cost of production NA .

208

File attach

:

N/A

126

PART H

Additional measures/ investment proposal for environmental protection abatement of pollution, prevention of pollution NA .

File attach

:

N/A

PART I

Any other particulars for improving the quality of the environment
PLANTED TREES IN SURROUNDINGS .

File attach

:

N/A

REGISTERED

No. Udyog-Bhu(Khani-4)Major-340/84-1-5580
Government of Himachal Pradesh
Department of Industries
"Geological Wing"

Dated, Shimla-171001, the

14-9-2012

From: Director of Industries,
Himachal Pradesh, Shimla-1.

To ✓
M/s Giri Lime and Chemicals,
Prop: Shri Arun Grover, Badrinagar,
Tehsil Paonta Sahib, Distt. Sirmour, H.P.

**Subject:- Renewal of mining lease held by M/S Giri Lime and Chemicals,
Prop: Shri Arun Grover, Badrinagar, Tehsil Paonta Sahib, Distt.
Sirmour, H.P.**

D/Sir,

This bears reference to your application dated 12.5.2006 on the subject cited above.

The Govt. vide letter No. Udyog (Chh)7-22/84, dated 11.9. 2012 has conveyed the approval for the renewal of mining lease held by M/S Giri Lime and Chemicals, Prop: Shri Arun Grover, Badrinagar, Tehsil Paonta Sahib, Distt. Sirmour, H.P. over an area of 47-14 bighas, bearing Kh. Nos. 520/1, situated in Mauza Chowki Mrigwal, Tehsil Paonta Sahib, Distt. Sirmour, H.P. under the provisions of Mines & Minerals (Development & Regulation) Act, 1957 and Mineral Concession Rules, 1960 for a period of 20 years from the due date i.e. 19.5.2006 onwards subject to the following conditions:

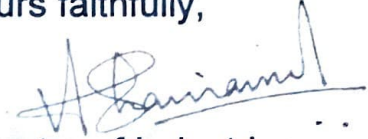
1. The lessee shall have to execute a mining lease deed on Non-Judicial Paper worth Rs 8900/- (Rs Eight thousands nine hundred) only and submit four copies alongwith original revenue record of the area within a period of three months from the date of issue of this grant order.

2. The lessee shall have to deposit a sum of Rs. 10,000/- (Rs. Ten Thousand) only in the shape of F.D.R. duly pledged in the name of Director of Industries, Himachal Pradesh for a period of 20 years.
3. The lessee shall have to deposit a sum of Rs. 1000/- (Rs. One thousand) only into the Govt. treasury on account of demarcation charges.
4. The lessee shall pay royalty, rent, fee or other sum due to the Govt. for the production of the preceding month on 1st of each month failing which from the sixtieth day of expiry of the due date, simple interest @ 24% per annum on the delayed payment shall be charged.
5. The lessee shall be bound to comply with all the directions as laid down by the Joint Inspection Committee and other Departments in their No Objection Certificate. The lessee shall also be bound to comply with all the directions if any, given by the Hon'ble Supreme Court of India/High Court of H.P. as well as by the Government from time to time with regard to the mining operation of the crusher.
6. In case of objection, if any, raised by the local residents or concerned land owners with regard to mining operation in the lease area, entire responsibility to settle the same will be of the lessee.
7. No mining operation shall be allowed within the safe distance from the Public/Private property/structure/scheme etc. if any, exists near/within the leased area.
8. The lessee shall have to fulfil the conditions as laid down in the order dated 16.08.1991 of the Hon'ble High Court in the Civil Writ Petition No. 82/87 titled as Kinkri Devi & Others Vs. State of H.P. & others and decision arrived in SLP No. CC 7024/2008 filed in CWP No. 1077/2006.
9. The grant of mining lease is subject to the out come of the SLP filed in the Hon'ble Supreme Court of India against the orders passed by the Hon'ble High Court of H.P. in CWP No. 1077/2006 in Khatri Ram V/s State.
10. Mining operation in the leased area shall be carried out strictly in accordance with approved Mining Plan.
11. No mining shall be undertaken upto 10 mtrs. from the boundary of already sanctioned lease.
12. The lessee shall be responsible for any damage caused due to mining to the H.P.P.W.D. road and vehicular traffic should not be affected round the clock.

13. The lessee will not stack any material on the road and the area as defined in the H.P. Road Control Act, 1971 which creates hindrance to the traffic.
14. The lessee shall have to take remedial measures for protection of environment by planting trees or as suggested by the State Govt. from time to time.
15. The lessee shall have to take remedial measures to avoid flowing of solid waste during mining so that it does not trickle down to the river and affect their quality and toxicity. Proper check dams shall be provided for the purpose.
16. All the over burden should be stacked at appropriate place and its flow in the adjoining Nallah and Khala should be checked.
17. Proper pre-cautionary measures will be taken to avoid soil erosion by constructing engineering structures.
18. The mining operations shall not be commenced/conducted unless a qualified manager and other supervisory personnel are appointed as required under the provisions of Metalliferous Mines Regulations, 1961 and relevant notices of opening the mine and appointment of Mine Manager are sent to the Director General of Mines Safety, Dhanbad with a copy of the same to the Director of Mines Safety, Ghazibad Region.
19. The State Govt. after consulting the Central Govt. shall make pre-mature termination of mining lease, if the State Govt. is of the opinion that it is expedient in the interest of regulation of Mines & Minerals Development, preservation of natural environment, control of floods, prevention of pollution or to avoid danger to public health or communication or to ensure safety of building, monuments or other structure or for such other purposes as provided under Section 4A(1) of Mines & Minerals (Development & Regulation) Act, 1957.
20. In Form "K" Part-IX after Clause 8, the following clause shall be added (8-A). The lease is executed at Shimla, the Capital of the State of H.P. and subject to the provision of Article 226 of the Constitution of India. It is hereby agreed upon by the lessee and the lessor that in the event of any dispute in relation of the area under lease, the dues realizable under the lease and in respect of all matters touching the relationship of the lessee and the lessor, the suits (or appeals) shall be filed in the Civil Courts at Shimla and it is hereby expressly agreed that neither party shall be competent to file a suit or bring any action or file any petition, at any place other than the court named above.
21. The grant/renew of lease is subject to the strict compliance of the provisions of the Mines Act, 1952 and Regulations & Rules etc. framed thereunder. The contravention of any provision of the Act or its subordinate legislation shall amount to cancellation of the lease.

All the conditions of the grant order from Sr. No. 4 to 21 shall be incorporated in the lease deed. The grant order is subject to the provisions of Mines & Minerals (Development & Regulation) Act, 1957 and Mineral Concession Rules, 1960 including Mines Act, 1952 and the Metalliferous Mines Regulation Act.

Yours faithfully,



Director of Industries
Himachal Pradesh

Dated :

Endst. No. Udyog-Bhu(Khani-4)Major-340/84-1-

Copy to:

1. The Addl. Chief Secretary (Industries) to the Govt. of Himachal Pradesh, Shimla-171002 for information with reference to his letter No.Udyog(Chh)7-22/84, dated 11.9.2012.
2. The Regional Controller of Mines, Indian Bureau of Mines, 108, Nehru Nagar-II, Dehradun (Uttarakhand) for information.
3. The Director, Mines Safety, Govt. of India, Ministry of Labour & Employment, Gaziabad Region, Room No. 201-203, B Block, CGO Complex-II, Hapur Road, Gaziabad-201002 for information.
4. The Sub-Divisional Magistrate (Civil) Paonta Sahib, Distt. Sirmour, H.P.
5. The Divisional Forest Officer, Renukaji Forest Division, District Sirmour, H.P.
6. The Environment Engineer, H.P. State Pollution Control Board, Paonta Sahib, Distt. Sirmour, H.P.
7. The Assistant Engineer (B&R) Sub-Division, H.P. PWD, Sataun, Distt. Sirmour, H.P.
8. The Assistant Engineer, I & PH Sub-Division Kafota, Distt. Sirmour H.P.
9. The Pradhan, Gram Panchayat, Barwas, Tehsil Paonta Sahib, District Sirmour, H.P.
10. The Mining Officer, Nahan, District Sirmour, H.P.
11. Guard file.

State Geologist
Himachal Pradesh

प्रमाण पत्र

दिनांक = 12/05/2023

प्रमाणित किया जाता है कि आज दिनांक 12/05/2023 को गिरी लक्ष्म राठ के भिक्का लाईम स्लोन मार्टिन चौकी मृगपाल से रा० प्र० पा० - चौकी मृगपाल को दान स्वरूप (Donate) एक छत के पंखे प्राप्त हुए। साथ ही पाँचवी कक्षा के मेलाकी छात्र एवं छात्रा को प्रत्येक को 1100/- रुपये दान स्वरूप प्रदान किए। इस कार्य का समय-२ पर विद्यालय के भवन निर्माण एवं अन्य उत्थान के कार्यों में सम्पूर्ण सहयोग विद्यालय को मिलता रहता है। उपरोक्त आश्च के प्रमाणित किया जाता है।

Ajmal
12/05/2023
Incharge
GPS - Chouki Mrigwal
Edu. Block - Sateun
Sirmour (H.P.) - 173029

प्रमाण-पत्र

विद्यालय-शां वं मां पां चौकी मृगवाल
दिनांक: 12/05/2023.

प्रमाणित किया जाता है कि आज दिनांक 12/05/2023 को श्री वाइस
शुद्ध केमिकल लॉइम रीन मॉडन चौकी मृगवाल से शां वं मां पां
चौकी-मृगवाल को दान स्वरूप (DONATE) चार हत के पैसे प्राप्त
हुए। इस काम का समय-2 पर विद्यालय के भवन निर्माण एवं
अन्य उत्थान के कामों में सम्पूर्ण सहयोग विद्यालय को मिलना
रहता है। उपरोक्त आश्चर्य को प्रमाणित किया जाता है।

Principal
12/05/2023
G.S.S.S., Chowki Mrigwal,
Distt. Sirmour (H.P.)

Photographs

Photograph 1- Rest shelter for labour



Photograph 2- Restoration of bawri (potable water resource)



Photograph 3- Water harvesting tank



Photograph 4- Village Temple intact and no damage to the temple due to debris as alleged



Photograph 5 – Retaining structure provided at the channel of nallah flowing nearby village and no debris observed in agricultural fields or damage to property of villagers



Photograph 6- Retaining structures provided in the course of nallah downstream mining site



Photograph 7- Retaining structures provided in the course of nallah downstream mining site



Photograph 8- Retaining structures provided near the mining site



Photograph 9 - Retaining structures provided in the course of nallah downstream mining site



Photograph 10 - Retaining structures provided in the course of nallah downstream mining site